[Shri Murlidhar Chandrakant Bhandare]

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to Bombay which is the birth-place of the trade union movement. It is in this place that with the connivance of the Govern • ment there and the officials there, these things are being done. And even the Centre is turning a Nelson's eye to this very serious problem. By all means, give them incentives for export and other things, but nof at the cost of the workmen. Thank you

#### REFERENCE TO THE REPORTED MISSING OF 100 MEN OF BORDERS ROADS TASK FORCE AFTER. A LANDSLIDE IN ARUNACHAL **PRADESH**

SHRI JAGESH DESAI (Maharashtra): Mr. Chairman, Sir, it is with a heavy heart that I narrate the tragedy that occurred on the 16th April this year. Following a severe storm on April 16, massive landslides took place on the higij altitude Roing-Anini road in Arunachal Pradesh. Four persons were killed and 100 men of the Border Roads Task Force aTe still missing. All communication with Roing has snapped. The Government of Arunachal Pradesh has given Rs. 2,500 as ex-gratia amount to the families of the victims.

Sir, these brave men work under all odds hailstorm, snowstorm, severe cold and chilly winds—and they keep the roads open so that our defence vehicles can ply, our defence material can be taken and the civil people can carry goods and go wherever they want to go. Twenty days have passed and still we do not know the fate of these 100 personnel of the Border Roads Task Force. I would like to request the Government to make serious efforts to trace these personnel. We pray that they will be alive. But the Government should take care of those who are workTrig under these risks. I feel that the lives of those who work under all these risks should be insured by the Government for such a sum that if something happens to them, their families can at least make both ends meet. And the premium should be paid by the Government. I would like the Transport Minister to assure this House that all steps are taken to find out these brave persons and inform the House whether they are still untraced or not.

tries in Bombay

[MR. DEPUTY CHAIRMAN in the Chair].

#### •REFERENCE TO THE SUBSIDENCE OF SURFACE LANDS DUE TO INDISCRIMINATE COAL MINING OPERATIONS JN RANI-GANJ

DR. R. K. PODDAR (West Bengal): Mr. Deputy Chairman. I thank you for allowing me to make this Special Mention. Unscientific underground coal mining operations in the Raniganj area of West Bengal are causing subsidence of surface lands which sustain a large number of human settlements. Coalmine operations in the collieries in Raniganj are said to be as old as 400 years. In the past mining) operations were concentrated in small unpopulated areas where coal was formed at shallow depths. Small sized pillars were formed after extraction of coal and they were either insufficient to offer stability to the surface land or became unstable due to aging. In course of time vacant; plots of land have become points for attracting large number of people owing to natural increase of population. About 75,000 people of Ranigani tewn covering about 20 per cent of the municipal area are now threatened with uncertain future in regard to their life and livelihood, in order to save these people, some Pilot projects to stabilise the underground voids/ tunnels left by coal minin<r with sand through surface boreholes with the help of water and compressed air, have been undertaken by Coal India Ltd. Although these pilot projects so far have been successful, the Government is not moving fast enough. I. therefore, urge upon the Government to send a delegation of Members of Parliament, local MLAs, Central and State officials to study the situation of the area and suggest measures to arrest the subsidence. I also urge upon the Government to take urgent and effective action on the suggestion to stop harmful mining operations which threaten the ecological balance and safety of human lives. After all. we are at present at the thereshold of the twentyfirst century and

science is capable of ensuring economic growth without destroying our fragile ecosystems. This could only be possieie if the State intervenes vigorously to check, the shortterm profit motives of private and public undertakings. I request the Minister to make statement in the House enunciating Government's policy in this regard.

Re.-atternative arrangements [b MAY

#### REFERENCE TO THE FINANCIAL **DIFFICULTIES BEING FACED BY** GUJARAT STATE DUE TO SCARCITY CONDITIONS AND DELAY IN EN-HANCING CRUDE OIL ROYALTY BY THE CENTRE

SHRI CHIMANBHAI MEHTA: (Gujarat); Sir, thank you for allowing me to raise a very important issue concerning Gujarat. The ways and means position of the finances of Gujarat State is very critical as a result of the added burden ol relief works because of the serious scarcity situation. Although the Centre has given immediate assistance in various forms, something more is required to be done. Recently the Chief Minister of Gujarat has asked for enhanced loans in this critical background.

The long pending issue of crude oil rayaMy in Gujarat has once again surface. It is high time that the Government declared it immediately. It was assure to the Chief Minister of Gujarat by the Central Minister for Petroleum eight months ago that it would be revised r>nd declared very soon.

The revised royalty was to be declared in 1984. It was last revised in 1981 and it was stated by the Central Government that royalty issue and revision of the rate was to be considereed by the Centre three years after that. The royalty on crude oil in Gujarat was raised in 1981 from Rs. 42 to Rs. 61 and the Gujarat Government had told the Centre at that time that it was too low in comparison to the prevailing prices of crude and petroleum products. The Centre said that according to the law the maximum royalty could be only 20 per cent of the consideration of oil at sale price which had no relation w? h the market price and which, was fixed arbitrarily. At that time the sale price of oil was Rs 305. As such

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the royalty was Rs. 61. The plea of Gujarat was that the rate should be considered on the import parity basis, but that was ignored. Then the import price of oil was raised more than seven times compared to the local oil price and the Government then fixed the rate of royalty in April 1981. The Centre had increased the sale price of oil from Rs. 305\$- to Rs. 1,182j- and only after three months.

It was raised to Rs. 1,382 in 1983. Thus the local prices went up by four times but the royalty remained at Rs. 61/-, that is at five per cent instead of 20 per cent. Thus royalty went down year by year.

Sir, Gujarat was pleading with the Centre that the royalty was not being increased for Gujarat even though the Centre was increasing the sale price of oil every now and then. In 1936, even after five years of the previous declaration—declaration of royalty should be made every three yearsa fresh declaration has not yet been made till today. The revision was due in 1984. I request that Gujarat must be given its due share of royalty. Thers is wide-spread concern in the Press and among the public in Gujarat on this issue of royalty to Gujarat. The delayed declaration is causing a big interest loss also.

Now, Sir, 1 request the Finance Ministry and the administrative Petroleum Ministry to declare the revised crude oil royalty for Gujarat immediately. Thank you, Sir.

MR. DEPUTY CHAIRMAN; Yes, Mr. VagheJa. Not here . Yes, Mr. Vistawa Bandhu Gupta.

## REFERENCE TO THE NEED FOR MAKING ALTERNATIVE ARRANGE-MENTS FOR LAUNCHING INSAT-

SHRI VISHWA BANDHU GUPTA (Delhi): Sir. I would like to bring to the notice of this House through you the verv serious situation with reeard to the possibility of complete break-down of the National Television Telecast system and I the two-way Telephone Telecommunication system in our country.

#### [Shri Vishva Bandhu Gupta]

Sir, at present we are being covered and managed by INS AT-lb which is a system entirely overloaded with our communication. The INSAT-IC launching, which was to be taken up by the USA, has been postponed since their entire programme of space shuttles is totally disrupted because of the three consecutive accidents which they have had. I want to bring to the notice of the House through you that we should be very much alive to the real possiblity of a total breakdown of our communication system and we must be alive to what it will do to us. One fine morning you will find that the Telephones do not work at all and you will not be able to call anybody across the country, and you will not be able to see the television, and you will not be able to get any news and you will not have any dissemination of information. The point is that we have to make suitable alternative arrangements. Now, with regard to these arrangements, I have been told that the report of the US Space Agency on the accidents to the Challenger and omer shuttles is going to come late this year and we cannot, therefore, make up our mind as to what exactly tile Americans will be able to do. We have to go in for lauching facilities in france will cost the country thirty million dollars additionally. The point that unless efforts are made now and we think of the real possibility of a break-down of our television and telecommunication systems in the country, we will be left high and dry. Therefore, every effort should be made by the Department of space to find an early solution to this problem. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Yes, Mr. Vithalrao Madhavrao Jadh?v.

# REFERENCE TO THE REPORTED DEATH OF SEVEN PERSONS IN NAGPUR DUE TO CONSUMPTIONI OF ILLICIT LIQUUR.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Thank you very much. Sir, for allowing me to raise *thh* iVue which is of very great importance.

This is about the liquor tregedy in Nagpur and this has been reported in almost ail the newspapers in the country on the 27th April 1986

This is the most tragic event in the history of Nagpur. Seven Persons have died and other nine persons have been hospitalised due to the consumption of illicit liquor. The shopkeeper was arrested. This is due to the consumption of varnish meant for the wooden furniture and seven persons have lost their lives and nine were hospitalised from the Mangal-wai area of Nagpur city.

Sir, all these affected persons were weavers. However, it is learnt that five persons have lost their eyes permanently. This event started happening from Saturday the 25th April, in Benaki Mangalwadi area where most of the furniture workshops are there. French polish is utilised for polishing the wooden furniture. The spirit is illegally sold by a person, namely, Pandehang Shende. The persons who\* died were: Raghoba Govinda Heday, Kanhoba Mukte, Marothi Gosavi Mande-kar. Yadav Ninave, Jeevanlal, Suryawanshi, Bapurao Pongre and Parashram Kalkar. Out of nine hospitalised in Maya Hospital one is thought to be serious. The relatives of the affected persons told that after consumption of the spirit the people started vomitting and stomach pain and! died later on. This whole area is the area of weavers and poor labourers. It is learnt that about 25 persons got poisoned by this spirit.

The culprits who sold the spirit are Pandurang Laxman Ghende and Baban Mangal Deshbharata, arrested by the police. The Deputy Police Commissioner is making an inquiry in this matter.

Sir, this is not the first incident that took place in Nagpur but in other cities also. The poisonous country liquor, heroin and other narcotics and drugs are freely circulated in all parts of the country and our future generation is being made victims of such things. The Government must make a statement in this House how many people died due tot consumption of these poisonous drinks, drugs narcotics, heroin, in the last\*one year in the whole of the country and what

action is being taken to check these disastrous activities in several parts of the country. Thank you very much, Sir.

थी ह्व्यम्बेव नारायण यादव (विहार) : श्रीमन्, एक मिनट मेरी बात सन लें। मेरा एक व्यवस्था का प्रश्न यह है कि जो राजभाषा अधिनियम है उस का पालन राज्य सभा का भी करना है। उस से बरी कोई नहीं है और लगातार में इस प्रश्न को उठाता रहा हु कि राज्य सभा के कार्यालय के जरिये जब केवल अंग्रेजी का प्रयोग किया जायेगा तो राजभाषा अधिनियम का वह सरासर उल्लंघन होगा और मरे पास यह विशेष उल्लंख का पेपर है जिस-पर राज्य सभा की मृहर लगी हुई है और राज्यसभा में जितने प्रयोग किये जाते हैं वह अंग्रेजी में ही है जब कि भारत सरकार का जो राज भाषा अधिनियम है उस के वार्षिक कार्यक्रम के तहत यह स्पष्ट निदाँश दिया गया है कि दोनों भाषाओं का साथ-साथ प्रयोग किया जायेगा और कोई भी मृहर एक भाषा में नहीं होगी। लेकिन राज्य भाषा कार्यालय दवारा लगातार उस अधिनियम का उल्लंघन करना और केवल अंग्रेजी का प्रयोग करना संविधान के विषरीत आचरण करना है।

MR. DEPUTY CHAIRMAN: The matter will be examined and looked into Now, we take up the Finance Bill, 1986. Mr. Gurupadaswamy.

### THE FINANCE BILL, 1986—Contd.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Deputy Chairman, Sir, seeing the Finance Minister before me, 1 am reminded of two stories which I may narrate for the benefit of the House. One is Alice in Wonderland and another is the story of a Village Traveller in Spain at the end of the Industrial Revolution.

Sir, everyone knows about the story of Alice in Wonderland. A.!ice, the little girl, had the very exacting and ex-hilerating experience of moving very-fast but finding herself in the same position. She had the experience of moving fast, no doubt, but all the same she remained at the same spot.

The second &tory is the story of an ignorant vihage traveller in i,pam at the end of the memevai p^nou. Fur the nrsQ time, ne was goi.^g in a railway train and ne wauteu to reach a destination. Uniortunately, he took a wrong train wmcn was going in the reverse direction. He .nouga; tnat ne was guing in the train speedily and very fast and woud reach his destination. But he did no<; Know -hat ne v. as going just the opposite way. The speed was high and he thought that he was going very fast. Ultimately, he landed nlmnaii not on the spoc wnich he waro.ed to reach, but in a ditferent spot which was just [he opposite. It was in the reverse direction. That is '.he fate of my friend, Mr. V. P. Singh, today. He has been imagining, honestly but wrongly, that there has been speeding up of the economic process and the economic development thi.iking that he has been the architect of a development revolution which was no; visible in the past, but actually leading the country and the economy to stagnation.

Sir, before I go into some of the 'ihings, I would say that it is better that the Finance Minister of the country should stick to some of the established norms and established standards accepted principles and dogmas which all the countries of the world, whether democratic or not have accepted. Firstly, it is wise to remember always that r; is wrong to have taxation without representation. Sir, that taxation without representation produced the American revolution. Every tax item, every addition of duty, should get the approval and the consent of the elected body. This is the first principle of democracy. This is the cardinal principle of any budgetary system in any part of the world which the Finance Minister should bear in mind. My friend the Finance Minister, has given up this salutory principle. He has resorted to various devices in order to raise resources

[Shri M. S. Gurupadaswamy]

without parliamentary consent. The Hiking prices o<sub>n</sub> the eve of the Duugci hiking of petroleum prices session, the just on the threshold of parliamentary session morally wrong ana is politically repugnant. The earner ne gives up Kesorting to this, the better for democracy. collection of rit\*ources, mobilisation resources, Unnougn notification is also wrong, tnuugn it is permissible under ikhe ruies. Thirdly, it is also wrong and improper to bring in Suplementary Budgets soon after Jae General Budget is introduced. was never aon<sub>e</sub> in the 50s, let me submit, Sir, I have been in Parliament since 1U52. 1 have spoken on various Budgets in the other rious<sub>e</sub> and in this House. Ot la.e. we have been transgressing Jinancial etnics, ethics, budgetary uesiroying the sanctity of the Budge, by resorting to Supplementary Budgets off The whole year is a bugetary year for us. This is not done; this is not a healthy practice. In a way he may justify open budgeting, demysufying the budget. But I do not go along with the Finance Minister in respect of having repeated Supplementary Budgets before the House. negating, going counter to the financial discipline, the fiscal discipline. After all, financial and fiscal discipline are very, very important, and I am one who feels that this salutary principle has been '.ransgressad by the Finance Minister. He is honourable and honest. I have been saying this. But this alone is not enough, not adequate. needs something more. As I said in my last speech on the Budget, Mr. V. P. Singh is honest but he is not wise. I repeat i't.

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): I can draw upon your wisdom if it is reliable.

SHRI M. S. GURUPADASWAMY: I am prepared to give wisdom, and I am giving wisdom for your benefit, for

the benefit of the House. Sir, for lack ot '.ime. 1 do not want jo go into the figures; 1 have gune ino the figures last time when I was speauing on the Budget. But let me analyse before the House .he types of chauenges, the types of crisis the country is facing. I am not talking of tme crisis in the political or social fields, but I am talking of the crisis in the economic field which we are forgetting, overlooking and side-stepping. There is a triple crisis facing us, three challenges facing us broadly, among many. The first is the crisis of resources. The sscond is the crisis of poverty and unemployment. The third is .he crisis of inequality of income and wealth. These are the triple crises wthich have become the Gordian knot, whh-h cannc: be cut so easily.

Sir, take the crisis of resources. The Finance Minister is trying hard to mobilise resources for development and to meet the day to day expenditure. He has resorted to taxation which he must. He has raised resources through Taxation. Though he has given reliefs and concessions. ihe overall efforts of the Finance Minister is to raise resources which he has been doing. Last year he did it. This year he has done it. He has also been raising resources through increase in ad-minis.ered prices. He has been improving resources through economic cuts, saving money, thus adding to resources. Further he has been resorting to borrowing, defici; financing. But a" these resources, I must say, fall short of the demands, the requirements. Ultimately the pressure falls upon deficit financing.

Sir, the days of balanced budgets have gone. The days of decreasing deficits are gone. I am not sure whether at least by the end of the Seventh Plan the budgetary deficits will be avoided, deficit financing will be avoided, given \*ip and once again we will see the days of balanced budgets. Sir, as a result of this deficit financing dur-

Ing the Seventh Plan period, as a whole, it is expected that there will be a rise in 'the price level to the extent of 30 per cent. Let my friend

contest this estimate. By the end of the Seventh Plan period if you go the way you are going, the economy will land with 30 per cent rise in the overall price situation.

Sir. there will be, of course, a rise in the money supply also. It is estimated that by '.he end of the Seventh Plan the rise in the money supply will be to the ex.ent of 66 per cent. The 'Finance Minister seems to be concealing the fact thak the Seventh Plan, as a wnole, has an in-built deficit .financing of 5.3 per cent. This inbuilt 5.3 per cen; deficit wilt definitely disturb the economy and disturb the development process. There has been fur.her distortion because of lack of adequate preparation, lack of monitoring, lack of efficient implementation of the plan programmes. There has been was.age, there has been delay.

Sir, in England, an ex-rivil servant, who retired—1 forget his name—, has estimated that 40 per cent of expenditure on administration is was.e. l<sub>n</sub> India, it may be more. The Finance Minister has been talking of the economy cu.s. Why not you cut down expenditure on administration? administrative machinery is proliferating. Many offices have been created, new agencies have been added, wi-h no benefit to the economy, with no benefit to the commo n men, dius increasing corruption, increasing delays. I know Mr. V. P. Singh has taken pains to reduce delays by cutting down many procedures wrong which accumulated in the past. I commend it. But ihat is not enough. If he makes serious efforts, I am sure, administrative expenditure can be brought down s.ill further, i feel he must have a plan of cutting down this administrative expenditure by at

least 25 per cent during the Seventh plan period. Can you do tha:? This also is a saving which will add to the resource mobilisation. As a result of over-spending, excess-spending, misapplication of funds, misdirection of funds, he is aware, we have landed ourselves in a high-cost economy. We have been priced out in the world .Aar-ket. Our goods cannot compete in the world market. Our exports, in spite of incentives and reliefs and concessions that he is giving, are not picking up. Sir, Hong Kong, which is a small island, which has got a population of 0.7 per cent compared to Indian population is having twice the export of India which is a continent by itself. A small island is having this achievement. Nearly Rs. ?0,000 crore deficit is there in the balance of payment. We do not know how we meet this deficit. May I say, incidentally, that there has been a reckless import of certain things which could have been avoided. There is liberalisation of imports and for the last one year, there has been thoughtless liberalisation in certain sectors. Almost all these imports have been going to feed the capitalist growth at the cost of the economy.

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Sir, the debt servicing is another disturbing factor. I do not know how we can meet the situation. Till recently, International Development Authority was helping us with concessional finance but they have stopped. If you borrow from the commercial sector market, in the open market, the interest will be high. I think wo have reached a stage where we have to have a second look at our debt problem which is huge. You may say we have paid our obligations already or we have met our obligations and we have not faltered there. Good. But with what stake and at what cost?

My second point is about crisis of poverty and unemployment. Sir, ther\* is a saying of Prof. Keynes, the great

economist and once he said 1.00 P.M. "The Finance Minister, all over the world have a tendency to

#### [Shri M. S. Gurupadaswamy]

have rational methods after exploring all other methods.' Likewise, the Finance Minister seems to be resorting to> rational methods only after exploring all other methods before him.

Look at the poverty situation. Look at -he unempolyment situation. The number of jobless is now about 45 million. I am talking of the total number. This is morally repugnant, economically wasteful and socially dangerous. There are 24 million or 25 million now-registered job-seekers with, the 664 employment exchanges In the country. The number of regis^ tered jobseekers is increasing a; the rate of 1,30,000 per month. (Time bell rings) Sir, a few minutes more. I am the only speaker from my party. I will ;ry to be brief. Sir, unemployment situation has deteriorated and is deteriorating. The pover:v situation has not changed very much, in spite of the fact thai, there is the twenty-point programme, there \*s the minimum needs programme etc. The difficulty, the tragedy, of these anti-poverty programmes is not that we are not spending more money. Financial targets are being reached, I know. But the physical achievements are small, This is because of two or three factors. Firstly, there is no involvement of the people at the grassroot level. Sir, we are a mass democracy. We want to make our democracy more and more popular and participatory. We want to make, if I can use a communist phrase, the people of India as the fellow-travellers of development, copar'ticipants of development. But what do we see? The whole development process and the things which go to bring about socio-economic changes in the rural sector are mainly entrusted to corrupt bureaucracy. There is little participa'ion of the people at the grass-root level. This is one thing-Secondly, the most import element of the twenty-point programme, education for all, has not been realised so far. An ignorant country, a country which has a vasi; backlog of illiteracy and

ignorance cannot bring about social ' change and economic development, or development revolution, wittun a short time unless the people who participate in the development process and social change are literate, are skilled and are trained for this purpose. This has no'i been taken care of by the Government implementation. The monitoring and implementation of the ana-poverty programmes have suffered and suffered and still suffering. Mr. V. P. Singh said in his speech that more money is being provided for anti-\ poverty programmes, for agriculture, for food. I know. For lack of time, I cannot go into it But let zne point out 'that in the draft Seventh Plan three things were said, food, productivity and work. All are linked to economic development, I agree, but in the final ' draft what have you done? There is a sort of decline in investment on food production by 20 per cent. 1 cannot go into the analysis of these figures and I would like him t<sub>0</sub> contradict me. We have reached a plateau so far as agricultural development is concerned. We had '\*aken an easy path so far and we have reached a difficult situation now. In future it will very difficult to achieve agricultural development if you do not make a big effort now. Even the present achievement as compared to some of the countries, like China, is not satisfactory. With 100 million hectares land under cultivation China is producing 400 million tonnes of foodgrains whereas with 166 million hectares of land under cultivation, which is more than China, we in India have produced about 151 million tonnes of foodgrains in 1984-85 which is a peak period. This is our achievement. We have achieved, yes, but in comparison to China, no. For the future we have reached a plateau, we cannot have easy development in agricultural field unless and until we change the entire structure at the village level.

Sir, the Finance Minister talked abou't the new economic order, but he

has not spelt it out. He has not spelt out his new model. (Time Bell rings). I am coming to my third point, last point, the crisis in income disparities and wealth disparites. Here i am no't clear about his model. Perhaps, the Finance Minister, coming as he does from a class I do not blame him for that, wants to reach socialism through capitalist path. He wants to reach heaven through hell. Perhaps 'this contradiction coexists in his case because it c"annot coexist in a modern scientific economic development. We have been seeing the result of economic development for the last so many years. This year's Budget or the Budget, of the last year helps (he capitalist class only. The model which he has been creating is not a so socialise one, it is a pseudo capitalist model. What he is 'trying to do is marketisation, not privatisation. As my friend, the Communist Member, has said, it is not privatisation, it is marketisation of the economy. He' is producing what I call a wage goods model, which is wrong, retrograde, repugnant to socialist development. I do not want to sacrifice freedom for the sake of achieving socialist goal which our friends here want. No.

SHRI NIRMAL CHATTERJEE (West Bengal): No, we do not want 'to sacrifice freedom. Our concept of freedom...

SHRI M. S. GURUPADASWAMY: I know young concept of freedom is different.

SHRI VISHWANATH PRATAP SINGH: I cannot market it to Mr. Nir-mal Chatterjee. Your marketisation is not working.

SHRI NIRMAL CHATTERJEE: There is,  $i_n$  fact, expansion of market in socialist countries also. It is entirely a different proposition. I do not want to enter into a dialogue with my learned friend on this.

SHRI M. S. GURUPADASWAMY: I am a student of Marxism myself. I know as much as anybody else. In the name of creating a new economic order what the Finance Minister is trying to do is, he wants to marketise the whole thing. Through the new paradigm or the model he wants to mar-ketise the whole thing. He is producing a wage-goods economy as distinct from a democratic socialist model which we all want. I concede he is honest, bu't he is not wise. He cannot by choosing these weapons...

SHRI VISHWANATH PRATAP SINGH: Sir, again he has referred to my wisdom. Had I drawn from his wisdom, I would have been on that side.

SHRI M. S. GURUPADASWAMY: I am sure, Sir, Mr. V. P. Singh will come to this side some time,

SHRI NIRMAL CHATTERJEE: You have to contend with the fact that that would be worse situation than you are in today.

SHRI M. S. GURUPADASWAMY: Sir, I was also on the other side some time back. When I became wise I came 'to this side. Some day Mr. V. P. Singh will come to this side.

And finally, may I say in the end that we are proceeding, inching forward slowly but steadily towards greater and greater crisis in the economic field. This crisis combined with the political crisis will certainly produce a situation where we all will be in great difficulty. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Virendra Verma.

श्री वीर न्द्र वर्मी (उत्तर प्रदेश): मानतीय उपसभापित जी, माननीय मंत्री जी ने गत वर्ष 16-3-1985 को और इस वर्ष 28-2-1986 को जो बजट पेश किये हैं, उन दोनों के व्याख्यात्मक ज्ञापन और एक्सप्लेनेटरी मेमो-रोण्डम का मैंने गहराई से अध्ययन किया है।

## [श्री बीरोन्द्र वर्मा]

मान्यवर, मुक्ते माननीय मंत्री जी स्पष्टी-करण दोगे मेरे भाषण के पश्चात् । मुक्ते उसमें मेनिप्लेसंस जिसे आंकड़ों की हरा-फेरी कहते हैं, दिष्टिगोचर हुजा हैं। मान्य-वर, 1985-86 में बजट पेश किया था, उसमें राजस्व प्राप्तियां रोवेन्यू रिसीट्स, माननीय मंत्री जी ने 26,772 करोड़ 82 लाख रुपये दिखाई थी, पूजी खाते की प्राप्तियां, मान्यवर, उसी समय 20,852 करोड़ 59 लाख रुपये दिखलाई थीं, जिन दोनों का टोटल, मान्यवर, 47,635 करोड़ 41 लाख रुपये हो जाता है।

मान्यवर, उन्होंने जो रिवाइज्ड एस्टिमैट्स, संशोधित उनुमान दिखाया, वह मान्यवर, राजस्व प्राप्तियां 27,171 और पूंजी खाते की प्राप्तियां कौपटल रिसीट्स 18,845 कराड़ 64 लाग रुपये दिखाये हैं। लेकिन जब 28-2-1986 का बजट उन्होंने पेश किया, तो वह जो अनुमानित उन्होंने बजट के आंकड़े पेश किये थे, उस समय एक नया बांकड़ा, सन् 1985-86 का 25,319 कराड़ 22 लाख रुपये रेवेन्यू रिसीट्स का, यानी राजस्व प्राप्तियों का उन्होंने दिया है और उसी ही प्रकार जो पूंजी खाते की प्राप्तियों हैं, वह उन्होंने 17,421 कराड़ 62 लाख रुपये दिखलाई हैं।

मान्यवर, मैं यह समभने में असमर्थ हुं कि बजट जो उन्होंने 1985-86 के लिए पेश किया था, उसका जो अनमानित वजट था, जो उन्होंने दिखलाया था, वह उनको इसमें दिसलाना चाहिए था, बढ़ोलारी दिसाने के लिए जाय में । उन्होंने 47,635 करोड़ 41 लाख के स्थान पर 42,740 करोड़ दिस-लाया है, जिसको मैं अनुचित मानता हुं और इसी का मैं होरा-फोरी मानता हुं। मान्यवार, इसी प्रकार आगदनी के आंकड़ों में भी, आय कर के आंकड़ों में भी मैनीपलेशन मेरी निगाह में आता है और वह इस प्रकार से है कि उन्होंने जो 28-2-86 को बजट पेश किया है उसमें जन्मानतः जामदनी 1764 करोड़ रागये दिसलायी है। मान्यवर, जबकि पिछली बार 1985-86 के बजट में जो 16-3-85 को पेश किया था तब उन्होंने 1964 करोड़ रुपये की जामदनी दिखलायी थी । यानी 200 करोड़ रजपया इधर घटाकर दिखलाया है। अब यह जो बजट पेश किया है उसमें 1764 करोड़ रापया शो करके फिर गह दिखलाया है कि इतना रिवाइज्ड बज्ट संशोधित बजट 2397 करोड़ रुपया हमने इसमें बढ़ाया है। इसमें मुक्त राज्वाई प्रतीत नहीं होती है। क्योंकि 1983-84 में हमारी इन्कम टैव्स से आमदनी थी 1699 करोड़ रुपये और 1984-85 में हमारी इन्कम थी 1927.76 करोड राज्यो । इस प्रकार इतने के अगेन्स्ट जो आपने 1764 करोड राग्यं की बामदनी इन्कम टौक्स से दिखलायी है यह कोई नई फिगर है। यह आपने जो पिछले वर्ष के दजट में अनुमानित थी यह उसके अगेन्स्ट है। इसे मैं समफने में जसमर्थ हुं और मैं आपके टोटल को भी सही नहीं मानता हूं। मान्यवर, अल्प बचत की भी इसी प्रकार की स्थिति है। आपने 1985-86 में 3900 करोड़ रापया अनुमा-नित बजट में दिखलाया था, अल्प बचत में, फिर रिवाइज्ड में आपकी अल्प बचत का हुआ 1900 करोड जो संशोधित अनुमान है और जो बजट अनुमान आएने 28-2-86 को पेश किया है। 1525 करोड़ रुपये यह भी एक नई फिगर है। होना यह चाहिए था कि 3900 करोड़ के अगेन्स्ट आपका 1900 करोड संज्ञोधित है। मान्यवर, यह अधि से भी कम है और इसे मैं समुभने में असमर्थ हुं। इसके उत्पर भी बाप स्पष्टीकरण दोने की कृपा कर'। मान्यवर, इसके अतिरिक्त हमारी जो बजट की आय है वह मेरे पास 1980-81 के और अब तक के आंकड़ मौजूद है। सन् 1980-81 में हमारा जो केन्द्रीय सरकार का बज्द था यानी जो हमारी आय थी वह 21 हजार 599.58 करोड़ थी। अगले वर्ष में वह 25 हजार 23.02 करोड़ थी। जिसका मतलब हुआ कि अगले वर्ष 16 फीसदी यह आमदनी बढ़ी थी । मान्यवर, 1982-83 में 30,574.35 करोड़ यह हुई और वह बढ़ोलारी आमदनी में हुई 22 फीसदी । उसी प्रकार मान्यवर, 1983-84 में 33,353.65 करोड़ रुपये की आय हुई और वह पहले वर्षकी तलना में 19 फीसदी की बृद्धि हुई। 1984-85 में फिर आमदनी हुई 42,151.99 करोड़ और पहले वर्ष के जाय के मुकाबले में 16 प्रतिशत की वृद्धि हुई, 1985-86 में आपकी आमदनी 46,019.90 करोड़ की हुई है जो पहले वर्षसे बढ़ी है, लेकिन 16 प्रतिशत विदिध के अगेन्स्ट आपकी विदिध

9.1 परसाँट कोबल हुई है। इसी प्रकार 1986-87 में इन्कम बढ़ी है। आपकी जाय में वृद्धि हुई है 48,763 करोड रुपये की जो कोवल पहले वर्ष की तुलना में 5.9 प्रतिशत है। इस प्रकार हमारे वजट की आय की विदिध की प्रतिशत निरन्तर गिरती चली जा रही है यह बहुत संतोषजनक नहीं है। मान्यवर, एक्सपोर्ट एण्ड इम्पोर्ट के बार में कहा। इम्पोर्ट और एक्सपोर्ट के मामले में हमारे दोश की चिंताजनक स्थिति है। हमारे इम्पोर्ट और एक्सपोर्ट के बारे में अभी असवारों में निकला, आपकी एक्सपोर्ट वौर इम्पोर्ट का गेप 9000 करोड तक पह च गया है। इसी प्रकार मान्यवर, मैं आपके सामने अंकड़े रखं इम्पोर्ट और एक्सपोर्ट के. तो उससे जाहिर होगा कि हमारी इम्पोर्ट बढ़ती चली जा रही हैं और हमारी एक्सपोटें वड़ी है, लेकिन परपोरसनेटली बहुत कम बढ़ी हैं और पहले वधां की तलना में जगर आप देखेंगे, तो आपको भारी अन्तर मिलेगा। मिसाल के तौर पर हमारी इम्पोर्ट 9,143 करोड़ मार्च, 1980 में थी, जो अब बहकर करीब 19,000 करोड़ की हो जाती है। उसी प्रकार एक्सपोर्ट हमारी 6,418 के म्कावले 11,555 करोड़ होती है यानी जिस हिसाव से हमारी एक्सपोर्ट बढ़ती जा रही है जो गेप बढ़ता जा रहा है, यह दोश के लिए, दोश की आर्थिक अवस्था के लिए एक चिन्ता का विषय है। इस पर ध्यान देना चाहिए।

मान्यवर, इसके अलावा हमारा जो मनी सकुलिशन था, वह भी बहुत तेजी के साथ बढ़ा है। मान्यवर, अगर मैं उसकी फिगर अपके सामने रखंतो 31-3-80 में मनी का सक लेशन था 11,654 करोड़ और 3-1-86 को 23,945 करोड़ हो गया यानी दगने से भी ज्यादा मनी का सक लेशन छह वर्ष में हमारे देश में हुआ है। यह भी एक चिन्ता की बात है। इसी ही प्रकार मान्यवर, हमारे बैंक के बढ़ते हुए ऋण है। बैंक के ऋण भी हमारे उत्पर बहुत तेजी के साथ बढ़ते चले जा रहे हैं। हम बहुत दिल सोल-कर लेते हैं। वर्ष 1983-84 में 5,385 करोड़ रुपए की बैंकों से केडिट लीथी, जो बढकर 9,586 करोड हो गयी है । यह भी अपनी शक्ति" से ज्यादा है, ऐसा मैं महस्स करता हुं। . . . (व्यवधान) . . .

श्री जगेश देसाई (महाराष्ट्र) : जनता राज में पहले छह महीने में ही मनी सर्कुलेशन 16 परसेंट बढ़ गया था ...

श्री बीरन्द्र वर्माः मैं कोई जनता राज की परोपकारी वाला हुं क्या ? . . . (व्यवधान) . . . . अच्छा , आप उसे छोड़िये । मुक्ते ज्यनी बात कहने वीजिए ।

मान्यवर, आज 1300 करोड़ रुपए का लाख-तेल प्रतिवर्ष विदेशों से मंगाया जाता है, दालें विदेशों से मंगाई जाती है, चीनी विदेशों से मंगाई जाती है, कपास विदेशों से मंगाई जाती है और दो वर्ष पूर्व मान्यवर, गेह भी विदेशों रो मंगाया गया । क्या यह हिन्द्स्तान के लिए, हिन्द्स्तान की सरकार के लिए लज्जाजनक बात नहीं है। मान्यवर, चीनी के मामले में हिन्द्स्तान द्नियां में सबसे अव्वल था सन् 1981-82 और 1982-83 में । . . (समय की घंटी) . . . मान्यवर, मैं ने तो नहीं बोला अभी । मेरे उत्पर कृपा करें। तो सन् 1981-82 और 1982-83 में हिन्द स्तान चीनी के मामल से दानियां में पहले नम्बर पर था और पिछले वर्ष हमने 19.5 लाख टन चीनी का जायात किया । यह हमारे लिए शर्म की बात है।

मान्यवर, कितना दिल खोलकर रियायतों सरकार मिल-मालिकों को दे रही हैं-65 सं 55 फीसदी उनकी कर दी चीनी की लंबी, दो दफा चीनी की कीमलों बढ़ाई, पहली अप्रेल, 1985 को और उसके बाद पहली दिसम्बर, 1985 को, उनको एक्साइज डयटी में भी छट दी और उनकी स्टेट्टरी प्राइस भी बढ़ाई । लेकिन किसानों को केवल पिछले वर्ष के मुकाबले दो रापर गन्ने की कीमत में बढ़ातरी की है। यह न्यायो-चित नहीं था और ऐसा नहीं होना चाहिए था । मान्यवर, 9 लास 70 हजार टन लेवी चीनी को फ्री-सेल में विकवाया और उससे 400 करोड रुपए मिल-मालिकों को कमवाया । दिल खोल-खोलकर मिल-मालिकों को रियायते दी हैं, उनको 9 लास 70 हजार टन लेबी चीनी दी, जबकि चीनी की कमी थी और हम इम्पोर्ट कर रहे थे। मैं यह बिल्क ल नापसंद करता हुं।

## [श्री बीरन्द्र वर्मा]

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और मान्यवर, यह बात कहे बगैर भी नहीं रहुंगा कि जब पहली पंचवर्षीय योजना अरम्भ हुई थी उस समय ग्रास नेशनल प्रोडक्ट जो है उस में किसान की आय 60 फीसदी थी, यानि कृषि से आय 60 फीसदी होती थी और आज वह 35 फीसदी रह गयी है हमार जी एन पी में और 40 फीसदी के करीब नान-एग्रीकल्चर इन्कम थी वह बढ कर 65 फीसदी हो गयी है। गांवों में रहने वाले बादिमयों की जो जनसंख्या थी वह 79 परसेंट थी और जाज वह 76 परसेंट हो गयी है। आबादी करीब वही है लेकिन ग्रास नेशनल इन्कम में किसान की आय गिरी है और दश की आय बढ़ी है। इस लिये गरीब और गरीब हुआ है और अमीर और ज्यादा अमीर हुआ है। और गरीब और अमीर की आमदनी में फर्क ज्यादा बढ़ा है। गेंह की कीमत आपने कृपा कर के 5 रुपये बढायी है और उपभोक्ता के लिये आप ने 48 रापये विवंदल चीनी की कीमत बढ़ायी है और किसान को मिला है केवल 5 रुपये क्विंटल । और मैं आपसे हर दफा यह कहता रहा हूं और वायदा भी है प्रधान मंत्री का और हर किसी का वायदा है और आपको भी वायदा करना चाहिए कि कषि और गैर कषि पदाथों की कीमतों में समानता रखेंगे। लेकिन आप कोई वर्ष ले लीजिए । 1970-71 के अनुसार इन दोनों की कीमतों में समानता लाने कौशिश कीजिए तो उस से किसान भी उठाँगे और गैर किसान भी उठेंगे और उनकी आम-दनी में अंतर नहीं रहेगा और मैं यह भी प्रार्थना करना चाहता हु कि एग्रीकल्चर कास्ट एंड प्राइस कमीशन नहीं बल्कि एग्रीकल्चर कास्ट ए ड प्राइस व्योरो उन्हीं लाइन्स पर आप स्थापितः करे जिन पर आप ने इंडस्ट्रो के लिये ब्योरो स्थापित किया है ताकि किसान के साथ किसी तरह का अन्याय न हो सकी। (समय की घंटा) में दो तीन मिनट में खत्म कर रहा हां।

अंतर-राष्ट्रीय मुद्रा में हमारे रुपये का मूल्य गिरावट पर हैं। पिछले एक वर्ष में जनवरी 85 से अप्रैल 1986 तक मार्केट में जो एक्सचाँज है रुपये का वह डिग्निसियशन पर है और वह येन के खिलाफ 32.3 पर-सेंट है और जर्मनी का सिक्का जो मार्के है उसके खिलाफ यह 30.1 परसेंट है और प्रतंस की सिक्के के म्काबले में यह 26.8 परसेंट गिरा है और इसी प्रकार 24 परसेंट स्टिलिंग की मुकाबले में इस में गिरावट आयी है। तो रुपये का मृल्य दिन प्रति दिन गिरता जा रहा है।

Bill, 1986>

आप ने 7120 करोड़ रुपये पिछले 15 वर्ष में सरकार ने और उस के विश्तीय साधनों ने बैकवर्ड एरियाज में सब्सीडी के लिये दिया था जिसका केवल 69 फीसदी खर्च हुआ है । बकाया सब्सीडी कागज पर रही और उसे लोग बीच में खा गये। मैं आप से उम्मीद करूंगा कि इस प्रकार कहीं तो पैसे की कमी है, आप डवलपमेंट के लिये पैसा नहीं दे सकते और जहां पैसा देते हुँ उस का वहां यूटिलाइजेशन नहीं होता है। यह हमारे लिये एक चैलेंज है, एक चनौती है।

मान्यवर, राजगार की स्थिति भी बता देना चाहता हुं। सभी इंटरस्टेड हॉगे इस में। कृषि से जो रोजगार देश को मिलता है वह 1981 में 8.58 ला<del>ख</del> था और 1984 में वह 8.19 लाख रह गया । इस में गिरावट आयी है और इसी प्रकार माइ-निंग और कांलियरी मं यह 1 लाख 30 हजार था जो गिर कर 1 लाख 13 हजार रह गया है। मैन्य्फैक्चरिंग में 45.45 लाख था और यह गिर कर 44.73 लाख रह गया है और मैं मानता हूं कि पब्लिक इंटरप्राइजेज में आप का कुछ एक ही फीसदी इंप्लायमेंट बढ़ा है लेकिन आवरआल दोनों को मिला कर एक लाख 43 हजार लोगों को पिछले 4 वर्ष में नया इंप्लायमें ट मिला है। यह हमारे लिये एक चैलेंज है। पढ़े लिखे लोगों में रोजगार बढता जाता है लेकिन इंप्लायमेंट हमारे लोगों के लिये नहीं मिलता ।

इसके अलावा एन इं आर टी, आई आर डी पी, हाउसिंग स्कीम आदि में जो आप ने रुपये में वृद्धि की हैं उस का मैं स्वागत करता हूं, लेकिन मैं एक प्रार्थना करना चाहुंगा कि इस हाउस के दोनों तरफ के तैठे हुए आदमी जानते हैं कि इन सभी योजनाओं में जितना पैसा और सब्सीडी दी जाती हैं उसमें बहुत सा पैसा बीच में ही लोग खा जाते हैं और गरीकों तक वह नहीं पहुंच पाता हैं। हमारा आपका फर्ज हैं कि उन गरीब आदिमियों को यह सारा का सारा पैसा आप को सब्सीडी आदि परी तरह से मिलना चाहिए।

The Finance

श्री उपसभापति : अब आप बैठिये । हो गया ।

श्री वीरन्द्र वर्मा: एक बात और । आप ने लालटोन और बाल्टी पर रिलीफ दी है। जहां इस रिलीफ की आप ने घोषणा की ही वहां मोरी प्रार्थना है कि उपभोक्ताओं तक यह रिलीफ पहुंचनी चाहिए जिससे कि जो रिलीफ आप दिते हैं उस को मिडिल मैन न खा जायें। यहीं मैं आपसे प्रार्थना करना चाहता हुं। शांन्ति और व्यवस्था में सुधार लाइए । भुष्टाचार को समाप्त कीजिए । एफिजियाँसी में सधार लाइए । इन- एफि-शियाँसी से भृष्टाचार और भृष्टाचार से इन-ए फिशियाँ सी बढ़ती है।

इन शब्दों के साथ में माननीय वित्त मंत्री जी से निवंदन करना चाहता हूं कि शंकाएं मेरे मन में थीं और जो स्फाव मैं ने दिए हैं उनके उत्पर गंभीरता से विचार कर्र । धन्यवाद ।

**DEPUTY** CHAIRMAN: MR Mr. Rameshwar Thakur. You have got 25 minutes.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Deputy Chairman, Sir, I rise to support the Finance Bill, 1986. While expressing my appreciation for the Bill I would like to congratulate the hon. Finance Minister for his sincere desire and progressive measures reflected in the Finance Bill, 1986. The Bill reflects the Government's socio-economic and political policies. It has been drawn broadly on the framework of the Long Termi Fiscal Policy which was hailed in both Houses of Parliament and throughout the country by large sections of the community. The Bill of 1986 enhances the process of stability and path of consolidation of the bold and pragmatic steps initiated 'last year by the new Government under our dynamic Prime Minister, Shri Rajiv Gandhi. The provisions of the Bill indicate the much needed reliefs to the middle class and the poor, encouragement to small scale

industries and impetus to anti-poverty programmes. The Bill also provides certain incentives for savings, investments and growth.

LThe Vice-Chainnaii (Shrimati Kanak Mukhcrjee) in the Chair].

Provisions have also been made for combating tax avoidance and evasion and augmentation of taxation base. Positive steps have been taken for acquiring immovable properties, liberalisation and rationalisation of the provisions relating to capital g.ins, cer« tain tax concessions have also been withdrawn which have not been considered desirable. It is surprising that most of the imminent Members from the other side have ignored to speak on the provisions of the Finance Bill. They have not taken the trouble of either criticising the specific provisions of the Bill or to make constructiva suggestions thereon. Instead most of them have either been lost to ideological controversies, general criticisms of the Government's performances in the past and some well repeated arguments ignoring the actual facts, figures and realities of life.

As regards the Bill there are in all 56 clauses-39 relating to Income Tax, 1 Weaith Tax. 6 Gift Tax. 1 Sur Tax and 3 Customs. 6 Excise and five schedules. After the presentation of the Budget, it has to be appreciated that the Finance Minister has been good enough to invite suggestions and to carry on debates and discussions with people from different walks of life. This has been appreciated by the people throughout the country and after consideration of various suggestions, the Finance Minister has been good enough to propose a number of amendments in the Lok Sabha which have been carried and incorporated in the Bill which is under consideration before us.

Clauses 1 and 2 deals with preliminaries. Clause 3 deals with exemption limit. The exemption limit has been raised from Rs. 1,000 to Rs. 5,000 which is & welcome 'featlre. Clause 4 deals

[Shri Rameshwar Thakur] with standard deduction for salaried people tax-payers which has been raised from 25 per cent to 30 per cent The ceiling has been raised from Rs. 6,000 to Rs. 10,000. This has been welcomed by the service class throughout the country. I would like to know from the Finance Minister whether the employees who are not entitled to standard deduction. their minimum of Rs. 1,000 also could be suitably raised? Clauses 5 and 6 relating to section 23 and 24 of the Income Tax Act is ir. regard to one self-occupied house the annual value of which has been exempted from tax which is a welcome feature.

SHRI NIRMAL CHATTERJEE: I have just one point to raise. Did you say there are employees who are not aPiOwed standard deductions?

RAMESHWAR SHRI THAKUR: Yes; there are employees. Those who are availing the benefits of transport by the employers, they are not entitled to this. They are entitled to Rs. 1,000.

SHRI NIRMAL CHATTERJEE: T see.

**SHRI** RAMESHWAR THAKUR: They are entitled to Rs. 1,000. Possibly in light of the increase of standard deduction ceiling from Rs. 6,000 to 10,000, it could be suitably amended.

SHRI NIRMAL CHATTERJEE: I thought you might be mentioning a peculiar category of Members of Parliament who have their salaries but who are not allowed to standard deductions.

SHRI RAMESHWAR THAKUR: Sir. in regard to interest on borrowed money, the Finance Minister has been good enough now to make a provision for interest upto Rs. 5,000 on borrowed money. I would request the Finance Minister to raise this limit of Rs. 5.000 to Rs. 15,000 or so because Rs. 5,000 is a very paltry sum and it 1 is not possible to acquire a tenament

or a house from borrowed money within this limit and therefore for \*uture this amount should be suitably aised so that it can really give help to the persons who are trying to acquire a tenament or a house or flat.

Small Sca'ie Industries: Under clause 7 (Sec. 32A), small scale industries for which limit has been raised from Rs. 20 lakhs to Rs. 35 lakhs necessary provision has been made to enable them to get relief u/s 32A, 80 HHA and 80 1(2). The Finance Minister has been good enough to bring in an amendment specifically for the carry forward and set off of the unabsorbed portion of the investment allowance which is a welcome feature-Clause deals with Section 32(A and B) i.e. investment deposit account. This is a welcome feature but there is one aspect; the use of the words a sura equal to the amount or the aggregate amounts so deposited and any amount so utilised in subclause (i) of Section 32 AB (1) (b)—gives the roo^ for dispute and, therefore, it should be substituted by the words and/or Or it should be clarified in the scheme to be framed. It is essential because the option is for both, either to deposit or to acquire a new ship, etc. This is a new thing that has been added. I think this clarification is called for in regard to "and" and "or".

There is one item which was discussed by a senior Member of the House yesterday in regard to 20 per cent profit of the benefit eligible business under this clause now. He gave the impression that if one acquired plant and machinery for Rs. 20 lakhs, one can get benefit up to Rs. 40 lakhs in two years. The question seems to be absolutely hypothetical. In regard to the example given about 20 per cent relief plus depreciation. I think depreciation is a normal item which even in the existing law is allowable. And if the rate of depreciation is accelerated, it does not make any difference because this 20 per cent allowance under the new scheme under section 32AB is something different. I do not

think there should be any misunderstanding on that account.

SHRI NIRMAL CHATTERJEE: Mr. Thakur, you are so knowledgeable. I could not refer to it, but if, as has been provided in the Finance Bill, the depreciation in certain cases is such that a particular good is depreciated in the course of two, three or four years, does it not mean that some additional advantage is being provided to them?

SHRI RAMESHWAR THAKUR: No, the issue is different. Where new ship or new aircraft or new machinery is purchased, instead of existing investment allowance, investment deposit account scheme will operate.

SHRI NIRMAL CHATTERJEE: There are others also. A company would be provided with facilities to retire their houses constructed for labourers in the course of four years. That also is depreciation.

SHRI RAMESHWAR THAKUR: That is not relevant here. I can appreciate that, but that is not the point at issue. So far as this cVause is concerned. I have to make two suggestions to the hon. Finance Minister for his consideration. It provides for deposit for eight years. I would like him to consider whether it can be reduced to four years in the light of the higher rate of depreciation now announced and a faster develoDment of modern technology. This is for future consideration. Secondly, as stated in para 5.15 of the Long Term Fiscal Policy, deposits under this section should earn an Interest rate of 10 rjer cent. For this provision shoifid have been made in the section itself. If it is not possible at this stage, then 1 would suggest that it should be provided in the s«heme.

In regard to audit, there was some ambiguity in the proviso to sub-section (5) of section 32AB. This has been clarified. But another big provi-

so has been given. I suppose possibly it was not necessary. We have taken out in the amended section the words "where the assessee is a person other than a company or a cooperative society." This is good enough. There is no need of any proviso for any other kind of audit because primarily they require a certificate in the prescribed form as provided in sub-clause (5) itself. In any case, this may be examined.

Clause 9 of the Finance Bill deals with the insertion of an explanation regarding capitalisation of interest. In this regard there bas been a controversy whether this clause means only ciaritication of the original intention or it is a clause which brings retrospective effect, that is from 1-4-1974. But if we see the explanatory nore, it says very clearly that it brings retrospective effect. The reason given is that this is on the basis of the original intention of the law as well as accepted accounting principles. The Institute of Chartered Accountants of India had given their views long back. However, we are happy that it has ultimately been accepted by the Government. The fact is that there should have been some clarification that when this new amendment is brought, rectification of the relevant assessment under Section 154 will be available. Though in normal course Section 154 operates, but nevertheless since it is a question of ten years and ah these assessments would be opened since the year 1974-75, it is essential that if capital interest is not to be allowed, that rectification under Section 154 could be simultaneously processed. This clarification or assurance should be given so that there is no unintended hardship to the assessees who will be affected by the last ten years' assessments.

Clause 21 deals with Section 80M regarding deduction in respect of certain inter-corporate dividends. Yesterday one senior Member pointed out that this has been done possibly on account of some pressures from cer[Shri Rameshwar Thakur]

tain quarters, that this was deleted from the original Bill and it has been retained in the revised Bill. The honourable Member was good enough to mention by way of an example on the same issue that this is completely devoid of morality to have double taxation. He gave an example that people like doctors, chartered accountants and other professionals, who could not go into corporate sector and work in the form of partnership Arms, should not be subjected to double taxation-^>once on the income of the firm and again on distribution of the same income in the hands of the partners. I wholly this contention of the honourable Member and I would urge upon the Finance Minister that the said hardship should be removed, if not in this Bill, at least in the coming direct taxes code. On the same analogy it should be appreciated that for a domestic company paying full tax on its income and after payment of the full tax, if they distribute the residual to another member-company. as divided another domestic company, then, why should the other company be required to pay full tax again? Wit it not amount to double taxation?, So this logic is very much applicable in this and that is why there  $\slash s$  merit in the retention of Section 80 M which has been on the original statute for a number of years and for valid reasons. I, therefore, support retention of the provision in the interest of inter-corporate investment.

Clauses like 17, 18, 19, 20, 23, 24 and 25 are all minor and clarificatory In nature making minor changes.

Clause 27 is important because it relates to the power of collecting certain information. The Central Government has taken this power and there has been a certain degree of controversy. Originally the provision was that the power given t<sub>0</sub> the income-tax authorities was to inspect residential houses plus business premises. Now it has been reduced to only business premises and residential houses have been taken out. There has reen

some criticism about it. But the fact remains that there are other sections like Section 133A where we had a provision about searches. What this new Section provides for is to give it more strength and a positive direction to survey which will be in the interests of the revenue, because those people who are not paying taxes but 3re liable to pay taxes, must be made to pay taxes. Persons who are not coming forward to give true details of their tax liability must be brought to book. As regards the original powers for search^and seizure under the existing laws, those powers remain in cases where there is definite prior information regarding evasion of tax on a large scale, the power is there on the statute book and it has not been affected by the amendment proposed now. Clause 29 is a laudable clause which inter alia now allows any public sector company to issue debentures, interest on which will receive tax exemption. This is a matter which has not been mentioned by members from the other side but it is a very important step taken by the Government and it deserves compliments.

Other clauses are of general nature— 28, 30, 31, 32, 33, 35, 36, 37 and 39. They relate to consequential minor amendments.

Clause 34 is an important clause which deals with section 269II. Chapter XXC. This is a new chanter relating to purchase by the Central Government immovable property in certain cases of transfer. This is a very comprehensive section and deals with various facets. There are obviously certain difficulties which are being apprehended. One or two aspects I would like to mention. One is that the words used in the Bill are 'not less than Rs. 5 lakhs', whereas in the Finance Minister's speech the words indicate clearly Rs. 10 lakhs. Similarly, the Long Term Fiscal Policy does mention ten lakhs. I do not think it gives a clear position. The ambiguity in the clause is to be seen from the speech of the

Finance Minister. If the Finance Minister's speech is categorical, then, I think, the Bill must also be of the same pattern. Therefore, I would very much urge that this ambiguity should be cleared and Rs. 10 lakhs' should be stated.

Secondly, the existing provision Chapter XXA envisages acquisition Ly the Central Government of immovable property, etc. on payment of the consideration shown in the instrument of transfer and 15 per cent of the said amount. This has been there in the earlier Governmnt's policy on acquisition of property and the existing law. This provision has been there on the Statute Book for a long time. If the intention of Long Term Policy was there to add 15 per cent, we do not know what legal difficulty could be now to the provision which has been there for such a long period. I would very much urge re-conside ration of this aspect.

Then, one of the senior Members on the other side indicated that the Gift Tax has been made aggressive since the aggregation provision has been omitted. I would like to say that the Finance Minister, while deleting the provision of aggregation, has raised the tax from 5 per cnt to 30 ped cent straightaway. Not only that, the Finance Minister has also withdrawn all the existing exempions in relation to National Defence Gold Bonds and Gift to spouse up to Rs. 50,000, gift of life policies of insurance to dependent persons. etc. Therefore, in the real sense though the law has been streamlined, it has been sufficiently expensive and prohibitive to make gifts beyond Rs. 20,000. So the impression created by the hon. Member is basically wrong.

SHRI NIRMAL CHATTERJEE; For five years how much aggregation was there. You add them and then calculate.

SHRI RAMESHWAR THAKUR: If we leave out all these exemptions, it will be seen that with new rates, gift tax is higher beyond the exemption limit.

SHRI NIRMAL CHATTERJEE: Five years' aggression is eliminated. If that is not eliminated, you compare it with the present position.

SHRI RAMESHWAR THAKUR: I think you are mistaken on facts. The toon. Member also mentioned about the re-introduction of Estate Duty. I would like very much to say that this is surprising. When all aspects were considered and there were representations from a wide section of the people for its abolition only then these steps were taken. Even the Parliament Committee had mentioned that the revenue from Estate Duty is very low and the expenditure is so much. We are all aware that there was so much of litigation right from the stage of death and mourning till property went to the inheritor. The cases went on for vears and decades. In 1958, a person died and the case went on for two decades. In the meantime, his son also died. It is a famous case of Delhi. If you want to amend the law, you have to go all the State Governments to get their consent and there are obvious difficulties. There were no benefits. There was a separate department for Estate Duty and lot of expenditure was there. Now, a policy decision has been taken after careful consideration. My friend says that we should not change the decision. Now, it is a part of long-term fiscal policy. This is a very negligible amount compared to the totality of tax collection.

SHRI NIRMAL CHATTERJEE; You are throwing the baby along with the bath water. This is the kind of solution that you are advocating.

THE VICE CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Your time  $i_s$  over

SHRI RAMESHWAR THAKUR; Suppose one person has left only one residential home. He dies and his family

[Shri Rameshwar Thakur

get<sub>s</sub> stranded. Sometimes, they have to sell the house in order to pay the Estate Duty. The prices have gone up and the value of the hous<sub>e</sub> has gone up.

SHRI NIRMAL CHATTERJEE; If you apply the same kind of argument, then income-tax should also be abolished because all kinds of problems are there. This is what  $i_{\rm s}$  called throwing the baby along with the bath water

SHRI RAMESHWAR THAKUR; I have many examples where the persons concerned had to sell their property.

The Finance Minister was good enough to bring an amendment of Section 80 HHC to allow dedications to the extent of 4 per cent of the net foreign exchange realisation plus 50 per cent of the remaining net profit. This is indeed a very good thing. We have a lot of competition in the international market and it is essential that such postive relief should be granted to augment our export earnings.

The reliefs given in indirect taxes to the small and medium-sized industries will help these industries. I was surprised when some hon. Members said that thes2 reliefs are for big industries. (*Time bell rings*) I have few specific suggestions to make. One is in regard to the medical relief to self-employed and other salary earners. The Financ<sub>e</sub> Minister was good enough to say that a separate Bill will be brought. My only suggestion is that the Bill should be brought in this session, possible.

SHRI VISHWANATH PRATAP SINGH-. We are trying to squeeze in this thing. If time permits, we will bring this Bill.

SHRI RAMESHWAR THAKUR; We will suport it because it will help so many people. I suggest that a deduction out of the total income of a person, subject to limits, be allowed on premium paid for medical insurance policies taken by them with the General Insurance Corporation of India. Similarly, I would suggest that premium on group insurance by such self-employed and other salary earners with the Life Insurance Corporation of India should be allowed.

I would like to make a few other suggestions. After the Finance Minister '« speech, some people have criticised the long-term fiscal policy inside the House and outside in the Consultative Committee. It is very unfair because this policy has been welcomed throughout the country. I would urge upon Finance the 2.00 P. M. hon. Minister that the Long Term Fiscal Policy be implemented in full excepting in unavoidable circumstances to ensure public confidence in the Government's policies and commitments. Secondly, the amendments to the Taxation Laws should be with prospective effect and as far as possible retrospective application should be avoided. This is a policy matter. Thirdly, the National Deposits Scheme (New Series) be announced in early June, 1986 latest to ensire savings during 1986-87. The Venture Fund Bill should be introduced during the current session of Parliament to encourage indigenous technology. Consolidated income-tax returns already finalised by the CBDT and cleared by the Law Ministry should be introduced Necessary efforts should during 1986-87. be made to announce the draft of the Direct Taxes Code in July, 1986 so that an opportunity may be given to the Members and others as per the normal policy of the hon. Finance Minister to give their views before the Bill is introduced. Then, a large number of pending cases are there, both regular as well as appeals. Efforts should be made to ensure that these case\* referred to High Courts and at various stages are expedited. I would urge very much that the status of the Tribunals should be raised as per Article 323-B of the Constitution, as has been done in the case of Appellate Tribunals for Customs and Excise under clause 6.2 of the Long Term Fiscal Policy. In the alternative, a Central Direct Tax Court may be established with at least 4 to 5 Benches with the status of a High Court so that all the pending cases which involve not only litigation, not only expenditure of the assessees but also expenditure and time for the Department and the delays in collecting the revenue, are expedited. The other suggestion I want to make is about the assessment and appeal procedures. The entire process should be rationalised and

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simplified in the light of the past experience The entire administrative machinery should be toned up at all levels to ensure that the progressive policies enunciated by the Finance Minister in the Long Term Fiscal Policy and the Finance Bill are effectively imlemented at all levels. And those people who are doing commendable work should be rewarded and those who are failing in their duties should punished severely.

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The last suggestion is in regard to the computerisation. Application of computer in the Department is essential because this will ensure to cope with the increase ing volume of work and to carry out the work by the Department concerned in time. And hardship in regard to delay tn many matters could be avoided. Therefore, I would urge very much that the computers should be set up 'n different centres. To start with, they should be there in each important State capital and the metropolitan cities anj later on they can be installed in other cities also. Thank you.

SHRI JAGESH DESAI: I would He to know from the Finance Minister whether this Long Term Fiscal Policy is so sacred that it cannot be touched even though we find that something is not in consonance with the public policy.

SHRI VISHWANATH PRAIA I' S1NGH. Nothing ca<sub>r</sub> be more sacred than the public policy.

श्री स्खवंब प्रसाव (उत्तर प्रदंश) : मार-नीया उपसभाध्यक्ष जी, हमारे बादरणीय वित्त मंत्री जी ने फाइनोंस विल सदन को सामने प्रस्तुत किया है, मैं उसका समर्थन करता हो।

जहां तक कि सल्क में इकनारिक कंडि-वन का सवाल है, मैं समझता हूं कि देश की आजादी के बाद हम अपनी हर पंचवर्षीय योजनाओं में उत्तरोत्तर इस तरह के प्राची-जंस करते जा रहे हैं कि हमारे मल्क की इकराम्बिक कंडिशन दिन-प्रति-दिन सधरती चली जा रही है। हम उन सारी बातों की ओर ध्यान नहीं ले जाना चाहते जिनका जिक हमारे बहुत सारे आपोजीशन के साथियों ने कियी है, लेकिन मैं कुछ हिन्दुओं पर अपने विचार अवस्य प्रकट करना चाहांगा 373RS-8

और वह यह कि एक बात जो बार-बार दोहराई गई, वह है घाट की अर्थ-व्यवस्था और दसरी ऋण के बार में । मैडम. घाटे की अर्थ व्यवस्था मुल्क की बढती हुई आवश्यकता को देखते हुए और अपनी इकानो मिक कंडीकन को देखते हुए किसी भी सरकार को बनानी पाती है जब घाटे की अर्थ व्यवस्था बनानी पड़ती है तो इसका मतलब है कि हम ज्यादा से ज्यादा सिकया हो करके अपने घाटे को परा करने की कोशिश करते हैं। वह घाटा परा करने की काशिश हमारी यही नहीं होती है कि हम आम जनता पर टैक्स ही लगायें या उन पर कर भार थोपें, बल्कि और उरियों से दोह-ते हैं कि हम अपनी घाटे की अर्थ व्यवस्था को कैसे परा करें। इस तरीके से मल्क अपने पर पर खड़ा होता है। फिर हम दसरी पंजवपीय योजनाओं और दसरो सालों के बजट में आगे बढते चले जाते हैं। इस बारोमों एक बाव और हमारो सामने आडी वह यह कि हमारे भाई बीरेन्द्र वर्मा जी ने इसको उठाया था कि साहब, हम फलां सन मों इतने प्रतिशत आगे बढ़े, फलां सन मों इतने प्रतिशत आगे बढ़े, हमारा बजट प्रोपोजल जो रहा वह दिन-प्रति-दिन बढता हाजा चला जा रहा था, लेकिन बीच में उनकी रफतार धीमी क्यों हुई ? घाटा तो नहीं, लेकिन धीमी क्यों हुई ? हमारे माननीय वित्त मंत्री जी ने बहत सक्ष्म जवाब दिया और वह त सटीक जवाब रहा कि आपने यह देखा और देश ने भी यह देखा कि हमने लडें बैंक से लोन लेना बंद कर दिया, जिसकी लेकर हम अपने बजट को परा किया करते थे। साथ ही हमने दूसरे मुल्कों से भी कर्जें लेने बंद कर दिए और फिर जहां आवश्यकता पड़ी बहां थोड़े बहु व लिए । इस तरह से हम अपने पैरों पर खडे होते चले जा रहे हैं। हमारी प्रगति भले थोडी कम हो लेकिन हम दसरों की तरफ मंह ताकने वाले नहीं रह गए । हमारा दोश अगने पौरों पर खडा हो रहा है। इसके लिए हमारी सरकार, हमारे विक्त मंत्री, हमारे प्रधान मंत्री, सभी वधाई के पात्र हैं। मैडम, एक आध बात को ओर और मैं सरकार का ध्यान आकर्षित करना चाहता हुं। हमारे बहत पराने साथी श्री गरजदस्वामी ने कछ जिक किया था एलिस का जो अपनी जगह पर चक्कर काट रही है

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और दसरा जिक किया था उन्होंने एक ग्रामीण की केन्द्र यात्रा का । एलिस वाला जिक्र तो बहुत सटीक कहा क्योंकि जनता रिजीम में वहीं चक्कर था। कांग्रेस के वक्त में तो वह चक्कर एक ही जगह है। लेकिन जो हमारा रोलिंग प्लान चला वह चक्कर काट करके एक ही जगह पर रह गया। मल्क की इकानोमी एक इंच भी आगे नहीं बढ पायी। तो उसका तो उन्होंने बहुत सटीक कहा। दूसरा जो कहते हैं कि बैक गीयर में हम ले जा रहे हैं, वह भी बहुत पुराने हैं और मैं भी बहुत पराना हां, मुल्क को उस हालात को देखा है कि जब मल्क आजाद हुआ उस समय हमारे मल्क की इकानोमिक कंडीशन क्या भी और आज हम कहां हैं ? उन्होंने इसका महसस नहीं किया बैंक गीयर में ले जाने वाली कांग्रेस सरकार है या कि उनकी सरकार थी? एसी सरत में उन्होंने जिस बात का जिक किया मैं स्वागत करता हूं कि उन्होंने अपनी ही बात को जल्ट करके अपने लिए कहा । दसरे गरीबी, बेरोजगारी, स्हा और बाढ़ के बारे में हैं। गरीबी जिस प्रतिशत पर शरू में भी क्या मैं कह सकता हूं कि वही प्रतिकत आज भी है। बेरोजगारी जिस समय कि हमारे मल्क आजाद हुआ उस समय कितने परसेंट थी और आज कितने परसेंट है, हमारी बढ़ती हुई आबादी को देखते हुए और जिस तरह से सरकार ने रोजगार के अवसर प्रोवाइड किए हैं उसको देखते हुए क्या यह कहा जा सकता है कि हमने कहीं पर कोई ढील नहीं आने दी है, हमने रोजशार के जवसरों को बढ़ाया है । हमने तरह-तरह के राजगार के साधन उपलब्ध कराए हैं। उस-में बहुत सार रिलीफ दिये। तरह-तरह की नौकरियों में लोगों को इन्वेलव किया और वह कितने परसाँट जागे बढ गये, इसका सहज अंदाजा नहीं लगाया जा सकता । आज छोटे-छोटोमल्क अपने हालात को दोसते हुए भले ही कहीं तक दावा कर सकें कि हमने इतने परसेंट किया, इतने परसेंट किया । लेकिन हिन्द स्तान के एक सबे का कार्य जितना होगा, उतना बड़े-बड़े मल्क अपनी तमाम जिन्दगी में नहीं कर पाए होंगे। तो इन सब बाताँ को दोखते हुए यह कहना कि हम बहुत करते, हैं। हां, हमारी कमियां हो सकती हैं। उनकी ओर आप डंगित कीजिए, उनकी और

इशारा कीजिए, उसको हम मानने के लिए तैयार हैं। लेकिन हम यह मानने के लिए कतई तैयार नहीं है कि हम देश को उल्टी दिशा की ओर ले जा रहे हैं, देश को आगे नहीं लेजारहे हैं।

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हमारे साथी निर्मल चटजी जी ने कल अपनी स्पीच में कहा था कि कर्ज लेकर संसाधन जुटाने या सरकारी धन का दुरुपयांग करने के बार में। मैं उनसे पूछना चाहता हूं कि, और जगह की बात जाने दीजिए. आपके प्रांत बंगाल को दोखिए, जहां पर इंडिया गवर्नमें ट करोड़ों रुपया वहां गरीबों को मदद के लिए दोती है, वह किस राप में जा रहा है और किस तरह से उसका उपयोग हो रहा है? क्या उन्होंने कभी इस बात को दोसा है, अपने दामन में मंह डालकर । आज भारत सरकार की आलोचना इस बात के लिए कर रहें हैं। आज कोई भी एकानों मिस्ट परिचम वंगाल में जाकर देखें कि वहां पर क्या अर्थ-व्यवस्था है, वहां के हालात, वहां के बीस सची कार्यक्रम की क्या गति हो रही है। जो पैसा वहां केन्द्र-सरकार की ओर से जा रहा है. वह किसकी पाकेट में जा रहा है ? तो इन सव बातों को भी दोसना चाहिए, इनकी ओर ध्यान दोना चाहिए और पहले अपने दामन मों देखकर फिर दसरों पर कीचड उछालना चाहिए ।

महादया, मैं इन सब बातों की ओर ज्यादा नहीं जाना चाहता । लेकिन एक बात जरूर कहना चाहता हुई कि कभी जिक्क आया कि साहब, चाइना में इतना उत्पादन बढ गया और किसी ने कहा कि रूस ने इतना उत्पादन वढाया। लेकिन में पछता हूं कि क्या भारत ने कम उत्पादन किया है? आज भारत में कृषि-यांग्य जितनी भूमि रही है. उससे बढ़ करके इस समय हम 28 परसेंट किष-यांग्य भिम को बढ़ा दिया है और आज जो भारत आजादी के पहले या आजादी के बाद कछ दिनों तक दसरे मल्क के अनाज पर निर्भर रहने वाला था, आज वही भारत द सरे मल्कों को अनाज का निर्यात कर रहा है, दासरो मल्कों को अनाज की मदद दो रहा है। म कहता हां कि बाद, स्ला, बेरोजगारी, क्या मल्क को नहीं दोसते हैं। आज महा-राष्ट्र की क्या हालत है, गजरात की क्या हालत है, मल्क के कितने सवों में आज सखे

की स्थिति है, कितनी जगह बाढ़ से तबाही हुई? क्या वहां सब का पटे यह सरकार नहीं भर रही है ? क्या भारत सरकार उनकी मदद नहीं कर रही है ? अरबॉ रूपया उनको देकर के उन गरीबों की मदद कर रही है और किसी को भी यह महसूस नहीं होने दोती कि कोई जादमी भूखों मराजा रहा है. जबिक सन् 1942 में, जब अंग्रेजों का राज यहां था, अकेले बंगाल में ही करीब 42 लास लोग तड़प कर भूख से मर गए थे, आप कोई यह कहने के लिए तैयार नहीं है और मैं दावे के साथ कहता हूं कि भूख से मरने वालों की बात करने वाले यह सावित नहीं कर राकते हैं कि फलां आदमी भूख से मर गया। यह भारत सरकार जो दासरों का मांह हर काम में देखती थी, आज अपने पैरों पर खड़ी होकर जपने मल्क को आगेले जारही है।

महोदय, एकाध बातों की ओर मैं माननीय वित्त मंत्री जी का ध्यान दिलाना चाहांगा और मैं यह चाहांगा कि उसकी ओर वेध्यान दे। पहली बात तो यह है कि मुल्क की अर्थव्यवस्था कक्षे देखते हुए चाहे डीजल या पेटाल या दसरी चीजों की कीमत को उन्होंने बढाया और मुल्क ने उसे सहर्ष स्वीकार किया, लेकिन जिस रेकों से आज खाद्य के, क़ो, इंजन और गशीनरी के दाम बढ़े हैं, उस अरे आपका ध्यान जाना चाहिए और उसे देशना चाहिए । दासरी चीज, पवी उत्तर-प्रदेश, बिहार, मध्यप्रदेश के कछ भाग, उड़ीसा, आसाम के कुछ हिस्से और बंगाल, जहां पर कि आवादी बेतहासा वढी और अब भी बढती जा रही और अब भी बढ़ती जा रही है बावजद गवर्नमें ट के तमाम प्रयासों की । वहां पर क छ एसा प्राविजन होना चाहिए जिससे कि इंडस्ट्रीयास्मालस्केल इंडस्ट्रीया कोर्ड बडा उद्योग लगाया जाय ताकि उनमें लोगों को रोजगार मिल सके। नहीं तो बिहार, उत्तर प्रदेश के पर्वी भाग से लोग भाग कर पंजाब. हरियाणा और दिल्ली और पश्चिमी उत्तर प्रदेश में आ रहे हैं और ट्रेनों में बैठने के लिये उन को जगह भी नहीं मिल रही है। ट्रेन को उत्पर वे लोग बैठ जाते हैं और गिर कर मर जाते हैं। यह उनकी मजबरी है । तो एसे साधन वहां प्रोवाइड किये जाने चाहिए जिस से कि देश के उन हिस्सों की अर्थ व्यवस्था स्थरे और लोग अपने अपने कामों में लगें उन को वहां रोज-गार मिले और मुल्क का स्थार हो ।

Bill, 1986

मैं एक बात की ओर आपका ध्यान दिलाना चाहता हूं कि भूमि सुधार हम ने बहुत किया है और उस में हम ने बड़े लैंड होल्डर्स की जमीनों लौं और उन को गरीबाँ में बांट दिया । लेकिन वे गरीब आज भी देख रहे हैं। उन पट्टों को उन्होंने किमिन्नरी और हाई कोर्ट में चैलेंज कर के उन की सारी खेती को राजवा दिया है और वह बड़े लोग खुद खेती कर रहे हैं और जिन को पट्टों दिये गये थे वे देख रहे हैं कि कब वे खेत उनके हाथ में आयेंगे।

अंत में मैं विक्त मंत्री जी का श्रुकग्जार हूं कि उन्होंने मूल्क में एक एसी अर्थ व्य-वस्था की है जिस से कि मूल्क आगे बढ़ रहा है और अपने पैरों पर खड़ा हो रहा है। इन शब्दों के साथ मैं एक बार फिर इस बिल का अनुमोदन करता हूं।

SHRI S. W. DHABE (Maharashtra): Madam Vice-Chairman, we are discussing the Finance Bill. Incidentally, we ar« also discussing the implications of the fiscal policy and the steps being taken by the Government in regard to the econo' mic situation in the country. After the Budget has been presented, the Finance Minister has given concessions, announced concessions and reliefs, from time to time though it is not an election year. What is called the sanctity of the Budget has been lost. If these concessions were to be given, it could haw been done earlier. The Finance Minister is well-informed about the financial problems of the country. He should have naticipated all these things and before the Budget was formulated and presented, lie should have incorporated these things in the Budget. I would like to know from the Finance Minister

[Shri S. W. Dhabe]

how he looks at this and whether it was not possible for him to anticipate what will be the possible objections from various sections like small-scale industries and so on.

SHRI CHIMANBHAI MEHTA (Gujarat); Mr. Dhabe, is it possible to anticipate all these things?

SHRI S. W. DHABE; I am not the Finance Minister. You might have been a Minister fo<sub>r</sub> some time. The Finance Minister should  $b_e$  in a position to anticipate all these things. I would like to know from him, what is the position.

Madam, the main thrust, the main objective, of these concessions is to irn-rrove productivity and production. These are the two sides of the same coin. If there is no improvement in productivity, if there is no more production, we shall not be reaching the commanding heights of prosperity.

Now I shall refer to the problem of strikes in public sector undertakings which are d'tectly under you. I will only give one example. The strike took place in coal industry on 9th April. They had about It demands. And in reply to my Unstarred Ouestion No. 995 the Minister for Energy, Mr. Sathe, has said, "The strike was almost complete in all the coal mines numbering about 440, excepting a few collieries in Western Coalfields Ltd." He has further said that a\* a result of this strike "the total production lei s may be of the order of 4.50 lakh tonnes approx, valued at around Rs. 10 crores. Allowing for normal absenteeism and giving allowance for those who were present, the number of workers who went on strike is estimated to be about 4.70 lakhs. The loss of wages to the workers may be as high as Rs. 3.5 crores."

Madam, the strike was not by one union but by all the unions, including the INTUC which has traditionally the mpport of the Government.

Now I will refer to item 3 of the annexure to the reply of the Minister of

Energy which refers to the decision of the Government relating to employment to dependent of retiring employees as per NCWA-1II. The reply says:

"This provision has been found to be unconstitutional an<j is not being acted upon even in the steel sector."

In this connection. I would like to know from the hon. Minister whether it has not been the practice to give employment to the dependents of those employees who have died on duty. Also even if the employee has not died but -s on the verge of retirement, his depdendenls were given preference ;n jobs in this parti, cular public sector. I do not understand how this provision has been found unconstitutional. It is all right, you do not give a chance to the dependent of the retiring employee but how it has been found unconstitutional I cannot understand. In fact, in coal industry there is an atmosphere that the dependents of <:oal industry employees would take up to the job in coal industry itself. Therefore, the decision rtiat has been token that they will not be given employment, is harsh, anti-labour and undesirable. I would like the hon. Finance Minister to review this order, particularly when the public sector undertakings are directly under him.

The other point is about cooperative Movement. We want that the labour and others should do constructive activi ties. In my area of Mahrashtra the labourers want to form cooperative bank\*. In the rural area of Nagpur, district Kalmeshwar, landless labour, agricultural labour, have come forward to form cooperative banks. Cooperative departments are proposing and recommending the proposals, but I am told the Minis-stry has issued instructions to Reserve Bank not to entertain such proposals. Proposals from my area in Vidarbha, Mahrashtra, are pending for the last two to three years. In fact the cooperative movement today in Maharashtra is restricted to Western Maharashtra and mainly to the sugar industry. So far as Marathwada and Vidarbaha are concerned. there are very few banks comparalively and now the people are taking up banking and the depositors and workers want to run their cooperatives—what we ia I the Shramik Sahkari Banks. 1 would like the Minister to use his good offices and give directions to the Reserve Bank so that the genuine proposals really ment for labour welfare either in the rural or urban areas, for the agricultural labour, small peasants and industrial workers are accepted,. I don't think this policy will be harmful. On the other hand it may help In mopping up deposits and creating an atmosphere for having constructive activities among the working class

Sir, the 'Economic Survey' is a very fine document and has made an indepth study of a number of problems. But so far as th» problem of regional imbalance is concerned, it has not heen given its proper place. The problem today is not of giving funds to the States; the problem today is not that some industry should be located in a State. State level financing by the Planning Commission is not going to help a balanced development of equitable development of a particular State. In the States of U.P., Bihar and Maharashtra, there are large areas which are economically and socially "backward. No industry is willing to go from Bombay to Nagpur. We have got 40 per cent of Maharashtra's industries located in Bombay city alone, 11 per cent in Pune, 10 per cent in Thane district. 70 per cent of industries of Maharashtra are in the three districts of Bombay and nearabout because no Bombay-industry-owner wants to shift out of Bombay. The entire Vidarbha area has 7.8 pe<sub>r</sub> cent and Marathwada area has 3.5 per cent. That is the position of industries. In irrigation, 12 projects are still pending out of 25 from Vidarbha area which have not been cleared. What I want to suggest to the hon. Minister is that a re-thinking is necessary in the process of planning and allotment of funds to the States. It must be given specifically for location of industries in the backward areas in those States and the districts must be identified. Sir, in

my State, State-level planning was there upto 1974. The result was the same. Then districtlevel planning came after 1974. Irrigation and major projects were beyond their scope; they were not given to district-level planning. Therefore, there is a demand in Vidarbha area lor regional development planning, a concept which has been accepted in some countries. Regional development jplanning means taking up smaller areas of the State which can be considered as compact units for the purpose of development. When the reorganisation of the State took place,, Art, 371 was drafted for those areas wllich came to Maharashtra envisaging that there would be Regional Development Boards. An assurance was given in this Hou>e that these would be formed. The Martarashtra State Assembly passed a resolution recommending it to the Central Government. Up till now the Central Government is sitting tight over it for what purpose, I do not know. When there is statutory planning provided for in the Constitution itself and there is a demand also from other places that regional planning should be considered, it is not understood why Government is delaying it. It will go a long way in the economic development of areas like Vidarbha and Marathwada. I would request you to consider this aspect. It fa not given in the 'Economic Survey' how you are going to have the regional Imbalances removed. For that purpose, regional planning should be one of the criteria to be adopted.

Another thing I want to say, lastly, is about the public distribution system. Som<sub>e</sub> of the worst affected persons in this inflationary situation when prices are going up are the workers [h the unorganized sector and industrial working class in the small-scale sector whose daily wages are only from four to seven Tupees. I request the honourable Minister to consider a schem<sub>e</sub> by which the public distribution system can identify ar<sub>e</sub>as i<sub>n</sub> which people belonging to the unorganized sector, the industrial workers and worker, of the small-scale sector live and open fair price shop<sub>s</sub> there. This will go a long way to relieve them

of the plight in which they aie. In India the wages of the agricultural labourers and also the workers in the unorganized sector and in the small-scale industries -vary between four and seven rupees per day and, therefore, they require greater protection. I hope the honourable Minister will give top priority in providing protection to them.

The Finance

SANTOSH KUMAR SAHU (Orissa): Madan Vice-Chairman, I rise to support the Finance Bill which has been brought by the honourable Finance Minister because of 1ne maBy good reasons as enunciated in the Finance Bill.

Madam, this Finance Bill is the last exercise in the beginning of the year for the financial measures which require sanction of Parliament under article 112 of the Constitution.

The programmes and outl'ays are enunciated in the budget. Then they are sanctioned in the Appropriattion Bill. Then the measures which want to give a certain economic direction, to give a positive economic outlook are enunciated in the Finance Rill

This Finance Bill which has come before us today, which has already been passed by the Lok Sabha, has had a long, chequered discussion. I congratulate the Finance Minister for one reason: This time the dialogue and discussion that he has had with different groups of people has been very helpful. If we see the amendments, we will find that it Iras brought a definite relief to the small-scale sector and t'he industries. I myself was initiated by the Finance Minister was initiated by the Finance Ministsr with people belonging to the small-scale indutries. They pointed out the hard realities and the Finance Minister was considerate enough to their difficulties and hard-ships. If we see their position in the country today, many smallscale industries are syther dying or are sick, and if he had not given these concessions, probably their figure woulj have swollen. Now it is a generally welcome measure that the exemption limit of excise has

gone up from Rs. 7.5 lakhs to Rs. 15 1'akhs and in the case di multiple unit production it has gone up to Rs. 30 lakhs. The Finance Minister also promised during the discussion that future they will have such discussions because it j<sub>s</sub> an open country, a democratic country where people have a right to, say and represent. As was pointed out by the Finance Minister in his budget speech-whichi I welcome tad'ay, again-financial measures should not be in a glass room, kept aloof fror\* the public. After all, we are dealing with public money and public policy should be framed for achieving economic goals of the country and nobody can slop it. Therefore, I welcome the Finance Minister for his boldness and for his frankness and for the new direction which he has given to the budget and the Finance Bill this time.

Another new point which he has introduced in the budget-about which many (have spoken—is the MODVAT through which he has tried to remove the cascading effect of levying excise duty at every level up to the final product, it is a new beginning which I think, in the course of processing, wi'l have a beneficial impact upon the whole pricing of the finished product. In the meantime the main criticism from the Opposition has been that there should be a committee to consider why the concessions were given by the Finance Minister. But Madam, I tell finally with all the experience in Parliament, it has be<sup>^</sup>n said in this country, if you want to delay or dilute a measure, then you appoint a committee. That will not solve the problems. This Budget and the fiscal measures were enunciated for the year. You cannot go on delaying it, and the people cannot go on suffering for all time to come. We should have long-term policy perspective which can be decided by experts committee, not merely the short-term measures like the annual policies and programmes Otherwise, probably, I am a'friad we cannot achieve t'he goal.

The<sub>n</sub> another question has been raised. The Finance Minister is very honest.

He is very strong. He has spoken one thing that there should not be raids on residential houses. But he Iras told at the same time that there Is a legal provision to have raids on residential houses too. It means, he has told one thing that though the law is t'nere on raids on residential houses, it will be sparely used. It is like his personal character. In a democratic country, every premise cannot be raided for all times and at every moment of life. If anybody defies a law, if anybody points it out, the hands of the law are strong enough to raid. So, this should be understood in the proper perspective.

The Finance

Coming to another very important thing, i would like  $t_0$  say that through the Budget proposals which were enunciated in February and which were discussed, the small-scale sector has got benefits.

Now, coming  $t_0$  other points of this Budget, if we se<sub>e</sub> th<sub>e</sub> Finance Bill,  $i_t$  is growth with stability which is the more important factor in this Budget because this time the whole criticism of the economy is that the public sector should have commanding heights. If we see the Finance Bill, the public sector's share has been raised to 20.3 per cent. It shows that we want that the public sector must have commanding height, and this has been envisaged in the country.

Not only that, but the anti-poverty programme which has been boasted of in this Budget has almost 60 per cent more outlay than that of last year. It shows that the Finance Minister has 'finitely devoted his time to see that the anti-poverty programme gets 'a boost in the country and that the national economic build-up is not neglected and that the poor people get benefit.

There has been some criticism about the rise in the long-term Plan expenditure. But if we critically analyse, we will see different things. The subsidy on food and fertilizer has gon<sub>e</sub> up by 60 per cent. It is necessary for the common man. So, it has gone up. There is nothing.

Probably India is one country which is proud of its agricultural production today. Though, in comparison  $t_0$  some other countries,  $w_e$  have failed somewhere, we have come a long way till the end of the Sixth Five-Year Plan. We can boast ourselves that we do not go wi'h a begging bowl for getting wheat or rice from other countries. We have sufficient buffer stock. It was pointed out in Parliament ihat we had 20 million tonnes of stock of foodgrains which could meet any drought situation in \*he country.

Another important factors is why the non-Plan expenditure has gone up. We have '.o consider one important aspect also. We have been discussing in this House and in the other House various time about the drought, the cyclone and the flood and relief measures. The assistance to the Sates has gone up to Rs. 1,000 crores this year. This is increasing. You cannot stop it. But at this juncture I would appeal to the Finance Minister also that these semi measures, semi-hearted measures to give temporary relief will not also solve the problem permanently. This has become a part of the climatic attitude. The natural calamity has become a part of our life. Ti has affected us cyclically. They cannot be checked in one year in the whole country. So, it is essential that in this country we should take strong, permanent measures.

I also want to emphasise 'this. On the antipoverty programmes, the NREP, the IRDP, the RLEGP which we are implementing we are spending crores of rupees. But there is much leakage at the grass-root level. This leakage mus't be stopped. We must see that the beneficiaries get the benefit ultimately.

There is one thing lacking in  $u_s$  and here there is nothing wrong in supporting Shri Gurupadaswamy that the people's participation is lacking. We

[Shri Santosh Kumar Sahuj know there is scarcity of resources, but we should not forget that we have go'. p;enty of human resources. If we mobilise it and canalise it for nation building we can build our own capital ana solve many problems. 1 have been saying this in other debates also. This is particularly relevant in our rural employment programmes and other programmes and building up irrigation projects linking Ganga with Cauvery. If every State contributes a crore of rupees and canaiise it in this direction linking and developing its irrigation system we can bring about an unprecedented agricultural revolution and relieve the drought-prone areas from the frequent droughts they are faced with. But the proolem is that nation building a titude is lacking in us. We are not having people s participation in these programmes. 'J hat is why there is so much of leakage. We mus. take care of it.

Now I come to the public sector undertakings. I have been analysing the real problem they are suffering from. We all, including the Prime Minis.er and the Finance Minister, feel that the public sector should continue to occupy the commanding heights in our economy. At the same time they must generate adequate resources to finance their own resources. If we see the analysis made by the Bureau of Public Enterprises for the year 1982-83, its figures are not very pleasing. Therefore, in order to correct all this we have to streamline the administration. I quote the Bureau of Public Enterprises analysis here:

"Out of the 144 Tunning commercial and industrial institutions, other than financial institutions, in which income-equity investment was Rs. 13,121 crores at the end of 1982-83, a net profit of Rs. 15.017 croves was made by 82 enterprises. Others suffered a loss of Rs. 821 crores. Dividend to the tune of Rs. 114 crores was declared by fortyfour companies and the Centre's share in the dividend was Rs, 110 crores."

It means the return was 0.84 per cent. Iu such a situation how can they generate their resources? The recommendation of the Eighth Finance Commission was that 6 per cent dividend must emerge from out of the returns every year upto 1990 at least so that they are able to generate adequate resources. Why has this not happened? Why could we not generate our own resources? It was because the unit cost of productivity is high. We have to take this int<sub>0</sub> consideration. We have to see that these enterprises produce at economic level. The main problem with them is that \*hese enterprises get engaged in empire bunding with the result their overhead cost goes up too much. It is at the cost of the Exchequer. The people are paying for it. Until we take steps to avoid it, I think the problem will become very gigantic very soon and we may have to bear a very heavy burden because of it. Therefore, I would sppeal to the hon. Minister to look into these with greater care and the nation bunding attitude should be inculcated everywhere. Similarly, if we stand for rural development we have to bring about people's participation and a new national urge should be created.

Power is another most important constraint coming in the way of our development. Here I would just recall what the builder of the modern Soviet Union.—Lenin—who brought about a revolution there, said. He said if they had to remove poverty, they must produce enough power. Unfortunately, we in India have not yet given proper importance to it in our planning and regional imbalances persist in power production. In the last discussions on Planning I pointed out that the Eastern Sector of India, which is the most neglected area upth now does not have any atomic power station. It is high-time that something is done to get this region rid of the power shortage.

Now, I come to  $m_{\nu}$  State, Orissa. The actual capability of power production in that State is 519 megawatts, but its necessity is 800 megawatts. According to a survey conducted by

the Government of India the requirement for power in that area will grow to 1205 megawatts by 1990. By the end of 1990 the tota± theoretical generation capability of Orissa shah be 727 MW only. It is one of the States which is most backward in the country. Whatever we may do it will all go waste when there is no power. Even industries have to be closed down when there is no power, lhere will be no hope of industrialising the State. As a result of shortage of power, industries will be closed and there will be lay-olf of workers. So I request the Government to give more emphasis on producing more power.

Now, I request the Finance Minister to look into the aspect of the Working Group on Power set up by the Planning Commission for the Seventh Plan. They recommended that each thermal station should be given special consideration so that it can generate new power and the production must start by 1989-90. The Power Minister constituted a Sub-Committee for funding, consisting of Secretary (Finance) Secretary (Economic Affairs) and other Secretaries also. I think proposals have come from various foreign companies and they are lying with the Centre. I request the Fhv ance Minister to accord his approval to it immediately so that our backward State may not suffer. This wou'id also remove regional imbalances. I am sure the Finance Minister will take into consideration all these things.

Then coming to super thermal po^ wer stations, the power Survey Committee of the Planning Commission, \* Working Group also recommended that it should be constructed in Tai-cher. Now, that also has been delayed. I appeal to the Finance Minister that this also should be cleared as early as possible r"\* that conditions in this backward area may not de-

teriorate. In the eastern region an atomic reactor must be started, because it is one of the most backward regions in the country. In spite of 50 per cent of the minerals of the country lies in the eastern Bihar, Bengal and Gujarat, the people of this region are very, very poor. Why is it so? Because there are no proper infrastructural facilities. There is a lopsided development in this region. It is the responsibility of the Government of India to remove this lopsided development. Now. the regionalism is also developing. We know that it is very dangerous for our country. It will create a void in our national scene. All these things must be looked with a proper perspective so that backward areas in the national development scene does not remain black in the future of our history.

My learned hon. friend, Mr. Gurupadaswamy has criticised this budget a<sub>s</sub> static. If he takes all the facts and figures into consideration, then we cannot say if is static. We have developed, a lot. Our food production has grown more than three times. In this context, it is pertinent to analyse the population explosion. When we got independence what was our population? Today what is the population position? Naturally the benefit of the development has not reached all sections of the society. So it is high time that our family planning measures are given much more importance than what we are giving today. For-, tunately in the developed countries this problem is there.

The financial measures which have been enunciated by our hon. Finance Minister can definitely bring more national welfare schemes. If all the States Chief Ministers discuss together on some important things there will not be any quarrel. We see the multipVe system which is the most dirtiest tax structure system. Many committees had recommended abolition of sales tax which had a cascading effect on the price of the final product. I suggest that all concerned

[Shri Santosh Kumar Sahu]

should sit across the table and see thtt it is aboashed. Even the Kamla-liu.. Cripathi Committee had also re-cc aded abolition of the sales tax at ! /ery begining itself, but no- $Quu_a$  has been done. I hope our Finance Minister will hold consultations with all the Chief Ministers in this regard. Since we are fighting for the betterment of the country with a national outlook so there should not be any problem for holding consultations in this regard. Only then we can bring some reforms.

We must have a fund to met the national calamities. It should be zone-wise. A permanent solution must be found to tackle this problem. We must plan for it. The eastern coast of India is more prone to the natural calamities, whether it is Tamil Nadu, Andhra Pradesh, Orissa or Bengal. In this region the forests have been totally denuded since centuries. Recently our Prime Minister has laid correct emphasis on this aspect. Unfortunately if we see the editorial of a newspaper, it is reported that the funds which are required for the plantation are not available. But now why not to think of an integrated planning? We are spending huge sums for NREP and IRDP. Why do we not give help to the poor people?; Why can't we reorient the system? For all the rural development schemes we give rriortty like that. If these measures are adopted earnestly, I hope, the rural employment generation would be reoriented for a national capital formation so that the money so generated is pl'?u-ghe.l back to the villages to create some wealth in the rural areas and thus create more wealth for the country as a whole.

With these outlooks, I hope, w can prosper. India is prospering and is marching ahead. It is one of the developing nations of the world whim has shewn to the world that through democracy, we can achieve success and we will achieve success. Thank you.

श्री कलाश पित मिश्र (विहार) है माननीया उपसभाध्यक्ष जी, बजट का आकार
पहले आ चुका है ।। फाइनेंस बिल के उत्पर
चर्चा हो रही है ।। कुछ भी बोलने के पहले
मैं 'इंडियन एक्सप्रेस' अखबार में 20
अप्रैल, 1986 को छपे हुए चार सवाल
पढ़ देना चाहता हूं और मैं आशा रखता हूं
कि चाहों आदरणीय वित्त मंत्री जी या राज्य
वित्तमंत्री जी उसका जवाब हुँगे ।। पहला
है—

- 1. Fourth Pay Revision Commission's (constituted in the yeai 1983) report is to create the new burden of Rs. 2200 crores for 5 million employees increased salary. But there is no provision in the current year budget, Rs. 300 crores have been provided as lumpsum for D.A. in 1986-87 Budget.
- 2. The overall deficit at Rs. 3650 crores is likely to go up by another Rs.1000 crores.
- 3. On the basis of past i erfor-mances, the subsidies in the Budget proposals at Rs. 4741 crores will also cross the limit.
- 4. Problem of widening trade deficit likely to cros<sub>s</sub> Rs. 9000 crores Mark.

इसी के साथ ही साथ कुछ और उदाहरण देना चाहता हूं। महोदया, छठी पंच वर्षीय योजना में जो सिंचाई का लक्ष्य रखा गया था, उसमें से 24 लाख 77 हजार 800 है क्टर के उत्पर सिंचाई नहीं हो सकी है जो टागेंट था जो तय किया गया था, 181 सिंचाई की योजनाएं छठी पंचवर्षीय योजना में हैं। चार हजार कुछ सौ करोड़ से बढ़ कर लगभग साढ़े तरेह हजार करोड़ रुपया खर्च हो चुका है, लेकिन 108 सिंचाई योजनाएं एसी हैं, जो फिर भी छठी पंचवर्षीय योजना में अधूरी रह गई हैं और वह सातवीं पंचवर्षीय योजना में जा रही हैं।

राज्य वित्त मंत्री जी या सरकार यह बताने की कृपा कर कि क्या इस साल 1986-87 का जो आपने दजट रखा है, आप उन 108 सिंचाई योजनाओं को जहां पर है, वहीं पर आप छोड़ देंगे या इसका भी अन्-मान लगाया कि इसकी पर्ति करने के लिए

आपको और कितनी राशि जाहिए आर आपके पास बजट और उसके आधार चलने बाले फाइनोंस बिल मों उसका प्रावधान है ? समूचे पौथे को पढ़ने के बाद मुझे तो दिखाई नहीं दिया ।

The Finance

महादेया, मैं अब एक और चीज उल्लेख कर रहा हूं। पिछले छह महीने संजूट फैक्टरी की चर्चा जल रही है कि वह कितनी बर्बाइ हो रही है। मैं जूट फौक्टरीज एसासिएशन की एक रिपोर्ट है, उसकी केवल दो पंक्तियां पढ दोना जाहता **言** 1.

"More than 70 per cent of the units of jute laminathing industry being located in West Bengal, we depend for our raw material on jute milis and this raw material of jute clothes used by us for making laminated bags for packing fertiliser consists of more than 10 per cent of the total jute production of goods in the country. Another 35 per cent of the total jute production go in for making jute bags used for packing cement. Due to the fertiliser units (and also cement) increasing use of synthetic HDPE/PP Bags, our industry is undergoing a terrible demand recession crisis. But if this trend is allowed to continue about 45 per cent of total produce of our indigenous jute will lose market, thus making a massive labour force totally unemDloved."

महादया, फीक्ट्या बंद होती जा रही हैं। हजारों नहीं लाखों मजदूर बेकार होते चले जा रहे हैं और जो संकट आकर खड़ा हो गया है वह विचित्र प्रकार का है। अगर इन जुट फींक्ट्यों को माडनीइज नहीं किया गया, कुछ और उसमें एडीशन नहीं किया गया तो सिंथैटिक बनाने फौक्ट्यां आज नहीं तो कल इन जट फौक्ट्यों को मारे बिना नहीं छोडेंगी. और पूर्णतः समाप्त कर दोगी । यह सारा चित्र सरकार की आंखों के सामने छाया रहा है। लार्ज स्केल जट फौक्ट्यों के मालिक उन फौक्टयों का इतना शोषण कर चके हैं कि उनकी रुचि नहीं है उसमें पैसा लगाने के लिए, उसमें पैसा सर्च करने के लिए। हमेशा यह होता है कि अगर फौक्ट़ी के

मालिक सरकार को भी संकट में डालकर मजदूरों को भी संकट में डालकर. और किनार से निकल जाना चाहते हैं तो वहीं पर सरकार का उत्तरदायित्व आकर खड़ा हो जाता है कि वह उसे रोके और समाप्त होने के पहले आवश्यकता पडे तो सरकार उसे टोकओवर कर ले। हमारी मजाद्रों की रक्षा करने के लिए, ज्ट फींक्ट्यों की रक्षा करने के लिए और हमार जुट ग्रोअर्ज की रक्षा करने के लिए आपने इस बजट में क्या प्रावधान किया है? इस फाइनांस बिल में 58 अमेंडमेंट तो आपने लाया है लेकिन इसमें से कौन एसा है जिसमें जुट ग्रोअर्ज की रक्षा हो सके, लंबर की रक्षा हो सकें और नेशन की प्रापटीं वर्बाद न हो सके और उसकी रक्षा हो सके। महोदया, थोड़ा सा विहार का मैं उल्लेख करना चाहुंगा । कई बार ध्यान खींचने के बाद एसा लगता है कि सरकार का बिहार की समस्याओं की ओर ध्यान नहीं जा रहा है। शिक्षा के क्षेत्र में युनिविसिटियों की अन्दर भी एक क्योंस बना हुआ है। केवल एक यनिवर्सिटी ललित नारायण मिश्र विश्वविद्यालय, दरभंगा का उल्लेख करना चाहता हूं। अभी मैं जब आ रहा था तो बीच स्टोशन में वहां के शिक्षक मझे मिले। पता चला कि चार-चार महीने से शिक्षकों को वेतन नहीं मिल रहा है। जब छान-बीन करना शरू किया तो पता चला कि वर्ष 1981-82, 1982-83, 1983-84, 1984-85, 1985-86 इतने वर्षा में जो राशि सरकार ने अनुदान देने के लिए स्वीकत की थी 13 करोड़ 15 लाख हजार 708 रुपये की उसका अभी युनिवर्सिटी को भगतान नहीं किया गया अगर एक युनिवर्सिटी आर से मिलने सरकार की अनुझन चाहे वह यू. जी. सी. से प्राप्त हो या केन्द्रीय सरकार से प्राप्त हो, मिलने से रह जाएगा तो आप समझ सकते हैं कि उस विश्वविद्यालय का क्या होगा ? उसके अन्तर्गत चलने वाले महाविद्यालयों का क्या होंगा ? मैं जानना चाहता हूं कि शिक्षा के क्षेत्र में बिहार के अन्दर इसी प्रकार की बराजकता को जाप प्रोत्साहन देने वाले हैं या इन समस्याओं का समाधान करने के लिए केन्द्रीय सरकार भी कोई कदम उठाने जा रही हैं ?

(श्री कौलास पति मिश्र)

महादया, एक और बिंद- का उल्लेख करके मैं अपनी बात समाप्त करूंगा । काफी चर्चा हो गई है पावर पोजिशन बिहार में क्या दिखाई देरहा था? सवा 3 P.M. सात करोड़ की आबादी का प्रदेश आपको जानकर आश्चर्य लगेगा कि डेढ सेलेकर तीन सौ मेगाबाट के बीच मंबहां पर पावर जेनरोशन छा रहा है। कल ही एक रेलवे का प्रश्न था। उस पर रोलवे मिनिस्ट्रीको पत्र लिखा था। एक स्टोशन का उल्लेख किया तो रोलवे ने उत्तर भेजा है मंत्रालय 16 घंटे से लंकर 20 घंटे तक उस स्टोशन पर विजली का पता ही नहीं रहता है। जो राज्य बिजली के मायने में इतने संकट में फंसा हुआ है, काफी हंगामा करने के बाद सपर धर्मल पावर, कहलगांव बनाने की बाव तो आपने कर दी, लेकिन कभी आप देखते भी हैं कि किस गति से वहां पर काम चल रहा है। अगर इसी गति से काम चलता रहा तो पहले भी कहा था और फिर दोहराना चाहता हुं कि सौ साल लग जाएंगे, तो भी कहलगांव सपर धर्मल पावर विहार में विजली दोने की स्थिति में गहीं होगा । इसके लिए कुछ लक्ष्य रखेंगे, कुछ टारगेट रखेंगे कि कितनो दिनों के अंदर यह सपर धर्मल पावर कमीशन्ड होगा और वहां से विजली मिलनी शरू हो जाएगी -?

महोदया. है तो देखने में अप्रासंगिक । लेकिन बिहार के सम्बद्ध में प्रासंगिक है। बिहार में ला एण्ड आर्डर समाप्त हो गया है। कल ही एक माननीय सदस्य ने एक सवाल खडा कर दिया था कि वहां पर कंस्ट्रीट्यूशन ही भारत का समाप्त हो रहा है--नित दिन हत्याएं, नित दिन हत्याएं और पिछले एक महीने के अंतर्गत जलग-जलग स्थानों पर मिलाकर सौ से ज्यादा हत्याएं हुई है और उसमें आधी हत्याएं तो एंसी हैं, जो पुलिस की गोली से हुई हैं। सारा ला एण्ड आईर एकदम बिगडता जा रहा है। अभी तो पंजाब क्षेवल दिखाई दे रहा है, पहले असम दिखाई दे रहा था. और अगर केन्द्र सरकार सावधान नहीं होगी, तो विहार भी एक दिन केन्द्र के लिए, परे देश के लिए बहुत सिरदर्द बन जाएगा कि फिर वडा

आपके काबू के बाहर चला आएगा। वहां विशेष-व्यवस्था सुधरनी चाहिए। आप राज्य सरकार पर बोलना कुरू कर देते हैं। मैं कहना चाहता हूं कि आप छानवीन कर और आप भी अगर इस नतीजे पर पहुंचे कि बिहार का मुस्य मंत्री और बिहार का मंपेत्रमंडल बिहार को बचा नहीं सकता तो वहां पर सरकार समाप्त करिए और आवश्यकता हो तो राष्ट्रपति कासन लागू कीजिए एवं समस्या का समाधन निकालिए । इस पर काबू करने के लिए, बिहार को बचाने के लिए जो अतिरिक्त व्यय होगा अतिरिक्त वर्च होगा, उस धर्म के लिए आपने यहां पर कीनसा प्रावधान रखा है।

महोदया, बेकारों की चर्चा करना नहीं बाहता। पहले भी काफी चर्चा हुई है। इस बाट की पूर्ति का है यह फाइनेन्स बिल। कई बार लगता है कोरी कल्पना की दूनियां में हम घूम रहें हैं, प्रत्यक्ष बात से उसका राम्बंध ही नहीं है। कितने बन्द कारखाने खुलोंगे, कितने बेकार लोगों के हाथ में काम मिलेगा व साधन किस प्रकार से उपलब्ध होगा, किसी एक गरिणाम के नतीज पर सरकार पहुंची नहीं हैं। इसलिए लगता है और मैं आग्रह करना चाहता हूं कि केवल अस्वाभा-विक व काल्पनिक कदम उठाने से न दोश की ही रक्षा हो सबीगी और न आपकी आर्थिक योजनाएं ही पूर्ण हो सकोंगी। मैं यहीं समाप्त कर रहा हो। धन्यवाद।

## [उपसभाष्यक (श्री संतोध कुमार साहू) पीठासीन हुए]

श्री रजनी रंजन साहू (बिहार): माननीय उपसभाध्यक्ष महोदय जी, मैं बहुत ही आभार मानता हूं कि आपने मुक्ते गाँका दिया बित्त-विधेयक के सम्बन्ध में कुछ कहने का । मैं बित्त विधेयक को समर्थन करता हूं। पिछले सत्र एवम् चालू सत्र में जितने भी दस्तावंज सदन के पटल पर रखे गए, चाह वह संबन्ध फाइव इयर प्लान हो या बजट प्रस्ताव हो या विनियांग विधेयक हो या लाँग टर्म फिसकल पालिसी हो, इससे जाहिर होता है कि माननीय बित्त मंत्री जी माननीय प्रधानमंत्री श्री राजीव गांधी जी की अभिलाष्पाओं के अनुरूप देश को इक्कीसवीं शताब्दी के प्रौद्योगिक युग में इढ़ता से ले जाना चाहते हैं। मैं वित्त मंत्री जी को बधाई देता

हूं कि उन्होंने अनेकों सराहनीय कदम उठाये हैं। माननीय विक्त मंत्री जी द्वारा हाल में कित्तीय स्थिति को मजबूत करने की दिष्ट से ओ कदम उठाये गये हैं उन का मैं संक्षेप में उल्लेख करूंगा। मैं श्री गुरपदस्वामी जी की वहुत कद्र करता हूं और विनम्ता से कहना चाहता हूं कि 1952 की स्थिति जिसका उन्होंने जिक किया है और आज की स्थिति में काफी परिवर्तन हो चका है।

दूसरी बात, कल हमार साथी श्री चत्-रानन मिश्र ने कुछ प्रश्नों को रहा था, जैसे गहींगाई, गरीबी हटाने के संबंध में, मैं उनसे कहना चाहांगा कि यद्यपि वह इस समय सदन में नहीं हैं, उन्होंने हमारे देश का चीन से भी मकावला किया । शायद उन को मालुम होगा कि चीन को किस तरह से अजावी मिली थी और भारतवर्ष को किस तरह से आजादी मिली । दोनों में बहुत फर्क था। भारत की आर्थिक प्रगति 100 वर्ष की ग्लामी के बाद जितनी हुई है, देश की बढती हुई जनसंख्या का मददे नजर रखते हुए, बेरोजगारी का दोसते हुद जो हम ने आर्थिक प्रगति की है वह अपनो आप में एक बहुत बड़ी प्रमित है और वह अन्य देशों के मकावले में कहीं ज्यादा है। क्यों कि जिस दौर से हम गुजरे हैं उस दौर से चीन को नहीं गुजरना पड़ा है"। प्रजातांत्रिक पद्धति के अंतर्गत हमें सार कार्यक्रम चलाने पड़ हैं अत: चीन से मकाबला करना नीतिसंगत और यानित संगत नहीं हो सकता।

हमार विक्त मंत्री जी ने विकासोन्म्स अविश्व नीति के जरिये आर्थिक प्रबन्धनों को एक नया मोड़ दोने का प्रयास किया है। उन्होंने आर्थिक प्रबन्धन को स्धारने का संकल्प लिया है और वह बहुत हद तक उस संकल्प को प्राभी कर रहे हैं। काले धन के सजन की रीढ़ को वित्त मंत्री महो-दय ने तोड़ने का सफल प्रयास किया है। कर प्रणाली में अनेकानेक सधार लाये गये है। हमारे पूर्व बक्ता श्री रामेश्वर ठाकर ने बहुत ही ब्यापक रूप से और बहुत विस्तार से उन सारी बातों को रखा है। कर प्रणाली में जो सुधार लाये गये हैं उनका उन्होंने जिक्र किया है। मैं उन सब को दोहराना नहीं चाहता । आम लोगों में या कर दाताओं में एक आत्मिवश्वास पैदा हो गया है क्योंकि विक्त मंत्री महोदय ने इस

बात का आश्वासन दिया है कि वर्तमान कर दरों में 5 साल तक परिवर्तन नहीं किया जायमा । इस से एक आतम विश्वास कर दाताओं में पैदा हुआ है। व्यक्तिगत और निगमों की बचत पंजी निवंश फौसलों पर पड़ने वाले का प्रभाव भी दर कर दिये गये है। इस विस विधेयक में इस बात का प्रावधान किया गया है। के लिए दीर्घकालीन जमा राशि पर अगर किसी विक्त वर्षमें अधिक व्याज दिया जाता है तो वह जमा करने वाला व्यक्ति अपनी जमा राशि को निकालकर उसे अधिक ब्याज पर फिर से लगा कर सकता है। इसके परिणामस्यस्य दैंकों में जमा करने वालों को दिक्कत नहीं होगी जो पहले हुआ करती थी। यह वित्त विधेयक की विश्लेषता है। इस प्रकार वित्त मंत्री जी की प्रवद्ध छोषणा से करदाताओं के मन में जो एक अगिरिचतता थी वह दूर हो गई है। नये वित्त विधेयक की विशेषताओं को मैं आपके सामने संक्षेप में रखना चाहता हूं।

Bill. 1986

व्यक्ति की संपत्ति पर लगने वाले करों को कम से कम 5 साल तक नहीं बदला जाएगा, बंशक सरकार मुद्रास्फीति के परि-वर्तन को मददोजर रखते हुए आवश्यकता पड़ने पर उसमें परिवर्तन कर सकती है। दसरी विशेषता वर्तमान जमा योजना को बदलकर एक नई योजना आरंभ की गई है जिसमें बचत को बढावा मिल रहा है। श्रीमन, सामहिक कर्नों को वैसे ही चाल रक्षा जाएगा लेकिन पंजी निवंश की छट हटाकर नई योजना आरंभ की जाएगी जिसके तहत कंपनियां अपनी आय के मल लाभ का 20 प्रतिशत काट कर सरकार दवारा अधि-सचित वित्त संस्थाओं में जमा करवाएंगी। इस तरह अनेक विशेषताएं हैं जैसे मृलधन से प्राप्त होने बाले धन को न्यायसंगत बनाना, उत्पादक शलकों के लिए एक दर निर्धारित करना. दिकी करों के स्थान पर अतिरिक्त कर लगाना. सीमा शल्कों को न्यायसंगत बनाना आदि । इन नीतियों दवारा सिर्फ गरीबी हटाने में ही नहीं मदद मिलेगी बल्कि मदा-स्फीति पर भी नियंत्रण रखा जा सकेगा। मेरा सकाव यह है कि विता नीति को 7वीं गोजना के साथ लक्ष्य किन्दा बना दिया जाना चाहिए ।

[श्री कैलाश पति मिश्र]

श्रीमन्, कछ सुकाव में माननीय वित्त मंत्री जी को इस संबंध में दोना चाहुंगा। माननीय वित्त मंत्री जी ने वित्त नीति को व्यावहारिक बनाने की कोशिश की हैं। वित्त मंत्री के अनुसार जहां समृद्ध वर्ग चोरी करता है, वहां समान कर व्यवस्था पर बूरा असर पड़ता हैं। करों की चोरी करने वालों के विख्द्ध फठारे कदम उठाए जाएं पर काथ ही इस बात का ध्यान रखा जाए कि पाशिधकारी असंतुलित रहकर अपने कदम न उठाएं। एक सुकाव में और वित्त मंत्री जी को दोना चाहुंगा कि उत्पादन शुक्कों को हटाकर एक ही शुक्क लगाने का प्रावधान करों जिससे कर चोरी पर काबुंपाया जा सके।

इन बातों के अलावा अभी हमें बहुत कुछ करना है ताकि देश 21वीं सदी में रहता के साथ प्रवेश कर सके । जैसे अभी संपूर्ण रूरल हाउसिंग स्कीम की प्रगति सराहनीय नहीं हुई है, अभी भी करोड़ों लोग गांव में बंधर रह रहे हैं। इसे प्राथमिकता दी जानी चाहिए। आजादी से पर्व जो संकल्प हमने लिया था कि प्रत्येक व्यक्ति को आवास की व्यवस्था की जाएगी वे ग्रामीणवासी जिनके लिए आवास व्यवस्था नहीं की गई है उनकी और ध्यान दोना चाहिए । इसके साथ ही साथ पीने के पानी की व्यवस्था भी की जानी चाहिए जिसके लिए संकल्प हमारे नेताओं दवारा लिया गया था कि प्रत्येक गांव में पीने के पानी की व्यवस्था की जाएगी। उसकी भी व्यवस्था होनी चाहिए । मैं एक दो बातों की बार वित्त मंत्री जीको ध्यान दिलाना चाहांगा । मैं यह भी अनरोध करूंगा कि जिरा तरह से इन्होंने एक संकल्प के साथ वित्त नीति को इहता के साथ लाग करने की बात कही है उसी तरह से इन बातों की ओर भी यह ध्यान दंगे । जैसा कि हमारे पर्व बक्ता ने बताया कि हमारा रूपये का एक्सचाँक रटे घट रहा है यह वित्त नीति के लिए अच्छी बात नहीं है। जैसा कि आंकड़ों से पता चलता है 3 जनवरी, 1985 से 24 अप्रेल, 1986 के बीच एक्सचेंज रहे येन के मकावले 32.3 परसेंट डांपरीसिएट हाजा है। डी एम के मकाबले 24 परसोंट डोपरिसिएट हाजा है। इसलिए यह बड़ी खतरनाक बात है और दिला मंत्री जी को इस पर विचार करना चाहिए ।

दूसरी बात जिस पर जोर दिया गया है

और जिस पर और भी ज्यादा जोर दोने की आवश्यकता है वह है कारपोरेट संकटर की आंथ का। 1955 और 1985 के बीचकारपोर्ट संकटर में सिर्फ 4.6 की वृद्धि हुई है। यह कम्पाउंड एनुवल ग्रोथ है। और पंड-अप क्रिंपटल में सिर्फ 11.8 प्रसेंट की बढ़ों तरी हुई है। मैं कम्पनी ला, अफेयर्स की एक रिपोर्ट उद्धृत करता हुं:

"According to a sxuay Dy me uepartment of Company Affairs, the growth rate was, however, not uniform during 30 years 'but have cancelled after 1965. For instance, as against the annual growth rate (in terms of number of companies) of 4.6 per cent during 1965—75 the years 1975—80 saw 5.5 per cent.

Similarly, going by the FUC criterion, from 10.4 per cent annual growth rate in 1965-75, it went up to 12 per cent in 1975-80 and and 15.3 per cent during 1980-85, suggesting that between the two, FUC's growth rate was faster than the number of companies.

The study further shows that PUC of a company during the last 25 years has gone up from Rs. 6.02 lakhs in 1960 to Rs. 2.8 lakhs in 1985. This was primarily due, as the study says, to the increase in the average PUC of Government companies from Rs. 3.66 crores in 960 to Rs. 21.93 crores in 1985.

Taking into account the fall in the va'lue of rupee, the average PUC of non-Government company in real terms in 1985 was considerably dower than in 1960.

In the six fold price inflation factor brought out by the national in, come data was taken into account, 'the average PUC of non-Government companies was only the fifth of the 1960 level in real irrms..' Even the average PUC of a Gk»vero>mervt company in 1985 in real terms was not higher than in 1960.'

In regard to the sectoral growth the 'processing etc., froup emerged as the largest conglomerate accounting for 20 per cent of the corporate sector in numerical terms and

49.4 per cent in terms of this position was held by commerce group.

PUC of commerce group rose by 6.8 per cent per annum during the last 30 years, 'lowest among all the 10 groups'. The PUC of agro-based industries increased by 7.1 per cent per annum the second lowest—as compared to the average growth rate of 11.8 per cent of the corporate sector's PUC."

(समय की घंटी) मैं दो मिनट और लूंगा। तीसरी बात में यह कहना चाहता हूं कि माननीय विक्त मंत्री जी नेशनलाइड बैक्स और एोसी सभी संस्थाएं जिनको पास अत्या-धिक डिपांजिट्स है, इसके लिए एक नेशनल कडिट पालिसी तैयार करनी चाहिए ताकि जो भी पव्लिक मनी उनके पास है उसका इस्तेमाल सही रूप में हो सकी । ये प्नीत कार्य हमारे वित्त मंत्री जी को करने चाहिए। भविष्य में डोमेरिटक मार्किट को भी कछ हद खतरा नजर आ रहा है। इसके लिए सरकार को नई पालिसी बनानी चाहिए क्योंकि सन 1400 करोड़ के नये 1985 म शेयर्स इस किय गये थे जो इस अन्त तक वो हजार करोड हो साल क जाएंगे। यह सन् 1980-81 से पांच गुना ज्यादा होगा । इससे उत्पादन की क्षमता बढ़ेगी, और अधिक उत्पादन के लिए सपत चाहिए । इसके लिए एक योजना बनानी

मैं बित्त मंत्री जी का ध्यान एक्सपोर्ट के स्टोम्नेशन की और भी दिलाना चाहता हुं। साथ हो डेट सर्विस रोशियों भी कांफी तेजी से बढ़ रहा है।

मैं कुछ बातों विहार के बार में भी कहना चाहता हूं (समय की घंटी) । माननीय उप-सभाध्यक्ष महोदय, मुक्ते तो अभी बोलते हुए गांच-सात मिनट ही हुए हैं । दूसरे लोग आधे-आधे घंटे तक बोले हैं ।

विहार के पिछड़ पेन के बारे में मैं यह चाहता हूं कि बिहार के पिछड़ पेन की एतिहासिक बैंकग्राउन्ड हैं। इस बारे में बरावर चर्चा चलती रहती हैं। श्री कैंलास-पति मिश्र जी ने इस बारे में कुछ बातें सदन के सामने रखी हैं। वे बातें कुछ हद तक सही हैं। जहां तक इन पिछले 15 सालों का सवाल हैं, इसकी चर्चा हम लोग यहां पर करते रहते हैं। मैं आपके सामने

कुछ आंकड़े रखना चाहता हुई। सन् 1981-82 में बिहार में प्रति व्यक्ति आय 995 रापये थी जब कि अखिल भारतीय स्तर पर प्रतिव्यक्ति आय 1785 रुपयेथी। बिहार की योजनाओं में प्रति व्यक्ति निम्नत्तम पुंजी निवेश इसका मूख्य कारण है। यहां प्रति व्यक्ति 572 रुपये पूंजी निवेश का प्रावधान है जब कि जिल्ल भारतीय स्तर पर यह 872 रुपये हैं। जहां तक भारत सरकार की सहायता की राशि का सवाल है, बह विहार में 224 रुपया प्रति व्यक्ति मिल रही है जब कि अखिल भारतीय स्तर पर उसका एवरेज 258 रापये प्रथम पंचवर्षीय याजना का देखेंगे हो पता चलेगा कि बिहार में यॉजना व्यय प्रति व्यक्ति 25 रुपये था वहां अखिल भारतीय स्तर पर योजना व्यय प्रति, व्यक्ति 38 रुपये था । इस योजना काल में भारत सरकार की रहायता अखिल भारतीय स्तर पर प्रांत व्यक्ति 25 रुपये (प्रति व्यक्ति) थी जन कि विहार की प्रति व्यक्ति 14 रुपये थी। यह गैप दिन प्रति दिन तेजी से बढ़ता जा रहा है। सन् 1972-73 में राष्ट्रीय लौसत आमदनी 712 रुपये थी और बिहार की औसत आमदनी 480 रापये थी जो बढ़कर 1981-82 में बिहार का 995 रुपये और अखिल भारतीय स्तर पर 1785 रुपये हो गर्ड । बिहार की गरीबी दिनों दिन बहती जा रही है । जैसा हमारे पूर्ववक्ताओं ने कहा है, ये सब बातों विचारणीय है। इन कब्दों के साथ मैं इस बिल का समर्थन करता हूं और निवंदन करता हूं कि विहार के संबंध में हमने जो कुछ कहा है उस पर माननीय वित्त मंत्री महादेश विशेष ध्यान देने की कपा कर ।

SHRI DINKARRAO GOVINDRAO PATIL (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support this Financ<sub>e</sub> Bill. A number of amendments to many sections are to be passed regarding the income-tax on immovable property, business and industry. Here, Sir I must congratulate the Finance Minister for the bold steps he has taken to bring down the economic disparity by giving a number of concessions for the benefit of the poor people. A detailed discussion has taken place and a number of hon.

[Shri Dinkarrao Govindrao Patil]

Members who are economists participated in the debate regarding thi3 Bill. Therefore, Sir, I want to draw the attention of the hon. Finance Minister only to one burning problem of black, money in the context of the Finance Bill. We have to mobilise resources for financing our Seventh Five Year Plan. I thank the hon. Finance Minister again for his efforts to increase the resources by strict implementation of direct and indirect tax laws against the economic offenders; but even then this is not enough and as such we have to unearth black money more effectively.

I want to point out that this black money is not created only by the people who cheat the Government by not paying their taxes. It is also created by those industrialists, traders and businessmen who are now politicians and also the bureaucrates. They accept money from people for favours granted to them. It is also created by those who indulge in anti-social and anti-national activities. According to a very highly-placed official of the Reserve Bank, the estimated value of biack money is near about Rs. 60,000 crores and I think during the last year we raided and collected an amount of Rs. 1000 crores. But I humbly urge the hon. Finance Minister to increase its speed because this monster of black money has been eating the major part of our budget every year and unless we kill this monster, we will not be able to remove the socioeconomic disparity.

Therefore, the historical necessity today is to revive the spirit of 1942 in 1986. In 1942. our national leaders under the Leadership of Mahat'na Gandhi indentified India's enemy number one as the foreign regime and gave a call to the people to unitedly work for its outster. Every patriotic Indian inspired by this call worked for the removal of foreign regime and within five years. India become independent nalion.

The dream came true. Today in 1986, time has come to indentify

enemy number one. According to me, the enemy is the black money-based political culture which is leading India along the path of disaster in every sphere, political, economic, social, cultural and spiritual also. Time has come to destroy this enemy. This is today the historical necessity Therefore, what we are doing today is that we collect money from the people and we prepare the budget on the basis of this collection and then we distribute the collected funds to various departments. But the question stands before us as to how much we owe to the people who are at the bottom. According to some economists 40 per cent of the national economy is in black money which is :n the hands of smugglers who are now turned as bui'iders; the black money is in the hands of millions of manufacturers of illicit liquor in a'd towns and cities and in all villages; and black money is in the hands of lakhs of owners of illegal gambling and matka dens; it is in the hands of thousands of street gangs, dadas, sugar kings, dycoits and other criminals like bank-looterg snd extremists of all hue and colour. They loot people's hard-earned money. It is in the hands of even the writers and philosophers of pornographic literature a'iso.

They, in fact, create thousands and thousands of crores of rupees worth black money every day. Our Government has declared black money as crime money. These monsters of black money try to destablise our democracy when legal action is taken against them. Sir, the sixty per cent of the money which we col'ect from the common people cannot bridge the economic disparities among the people. The economic consequence that the conversion of thousands of crores of rupees worth white money into black money has drastically reduced the quantum of white money which can be used for increasing production and providing more employment opportunities. The social consequences are: black money has destroyed our national character. Black money has punished

hard work, efficiency and aonesty Black meney has put premium on dishonesty and double standards. Black money has ignored truth and the principles of using good means to achieve good ends. Black money has destroyed our business ethics as well as our work ethics. We find even our temples? gurudwaras and other ha\*y places have been sheltering criminals and they have been providing sale deposits tor black money holders. It has replaced all gods ana goddesses which are symbols of various virtues. What is the effect of blsck money on our nation? What is the effect of this monster on the life of the nation? I come from. Maharastrs and 1 have seen how illiterate, young .poor men living in the slums -f Bombay are now working as carriers of smuggled goods and illicit liquor. Thousands of young men, unemployed young men in every city of India are now joining the ranks of the gangs of criminals due to lack of employment opportunities. Having tasted easy money, these young men have become unfit to do anything else. Under these circumstances. I would appeal to the Finance Minister to recognise this bard re;tlit>. I hope our Finance Minister has the necessary courage to wage a war against this menace of black money and tnat he will come out sucessful before the country is taken over by the monster of black money. I hope, the Finance Minister will tackle this menace and save Indis from total disaster. With these suggestions T support the Finance Bill.

SHRI KRISHNA KUMAR BIRLA (Rajasthan): Mr. Vice-Chairman, Sir, I support the Finance Bill. I know SiT, there is shortage of time. I would endeavour to be as brief as possible. I am very happy to note that the Finance Minister has responded, in a number of ways, to the various suggestions which have been put to him. Thus, as far as inter-corporate dividend is concerned, he has given concession. The house to house survey, as far as residential premises are

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concerned, nas, been dropped. Certain concessions have been announced in excise duties. This is a great compliment to the Finance Minister [ who has kept an Open mind. Sir. at J the time when the Finance Minister bad presented the Budget, he moritiorf-ed that collection of indirect taxes had increased compared to the previous v by 22 per eenf and that of personal income-tax by as much as 36 per cent. I would like to pose aestion to the Finance Minister tha\* in view of such happy experience, why aid he not give some concessions as far as corporate tax and personal in-ne-tax are concerned, this year?

I am: not making a suggestion that something should be done now be-I realise that it is too late to do so but 1 Wou^d certainly suggest that next year when the Bridget  $i_{\S}$  presented this fact may be kept in mind.

Regarding the economy of the country, the private sector is passing through a peroid of great resource constraint. In the current Five year Plan an outlay of Rs. 65,000 crores has been provided for the private sector and the general opinion of the experts is that there is going to be shortage of Rs. 15,000 to 18000 crores as far as private sector is concerned in order to fulfil their requirement for the current Plan. What is the result? The position is that during the prebudget era it was possible for a new company to as self-dependent as far as possible and to take as little assistance as possible from the financial institutions, but today unfortunately the slock markets are very much depressed and so a new company even with good management will find it very difficult to sell its shares or, bonds, which means that they will have to depend more and more on the financial institutions. This is one point which I wanted to make. The question is, what are the suggestions and what are the remedies?. Some remedies have been pointed out by many of the speakers in the past. I would only like to reiterate that bonds of the private sector

[Shri Krishna Kumar Birla] companies should be made free from weaxth tax just as are the bonds in respect ' of public sector companies. That apart, I would like to mention regarding investment allowance a'so Investment allowance has been replaced by the funding scheme. I ' have no doubt that this is a good scheme, but my suggestion will be: why not give an option to the assessee either to choose the fun scheme or to opt for investment allowance. I am making all these suggestions so that the dependsnee of the corporate sector on the nnancial institutions is reduced as much as possible.

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Another important point is about the recession through which many of the industries are passing. This is leading to curtailment of production which in turn leads to unemployment. For example, take the case of textile industry, paper, trucks, consumer durables, cement etc. they are passing through a period of great recession.

#### AN HON MEMBER: Cement also?

SHRI KRISHNA KUMAR BIRLA: Yes. cement also. And many of the units are facing closure. The question is, what is solution? We have to examine the point from two angles. One is the longand the other is the short-term angles. As far as long-term angles is concerned, we must strive for more exports. That wi'i be good for our foreign exchange, that will be good for our employment, and so will be good for the country. The question is, how it is to be achieved. What is the situation today? The situation is that most of our raw materials is costlier than other parts of the world. Take the case of steel. Its price in our country is double than the price prevailing in other parts of the world. Power rates are three to four times high compared to power rates in other parts of th. wirld and our interest rates are 30 per cent to 100 per cent higher compared to the rates

I prevailing in other parts of the world.

Our labour is no doubt cheap but then our productivity is so low that the advantage of having cheap labour is, unfortunately, nullified. These items account for 80 per cent of the cost. We are thus being outpriced. Though we may not admit openly the fact is that today rupee i\* over-valued to the extent of 50 per cent. I know that we cannot devalue the rupee. I know that politically this is not possible, but I have a suggestion as far as a solution in the short term is concerned. Firstly, there should be more credit for the trucks and consumerable durable\*. Some time back a question was raised that the experience of the banks is that they grant credit to the customers in respect of trucks or consumerable durables and they do not realise it. My suggestion will be this: grant it against t!i\* sales made by the manufacturer to lh« consumer. That means you do not grant credit to the consumer. Let the manufacturer grant this credit to the consumer and you grant this credit to the manufacturer. That way the bank's money will be safe. As far as the bank is concerned, the borrower will be not the consumer but the manufacturer, but ae facto that credit is passed On to the consumer. In other words, it means granting credit against book debts.

Another point is about the cost of money which as I have mentioned has a very important role. It is 15 to 17 per cent in the cost of production. Deposit rates are approximately 8 per cent an<I lending rates are 17 1/2 per cent. So there is a high spread-over of 9 1/2 per cent, which is unheared of anywhere in the world.

Then I would like to mention about activising building activity. I am meo-toning it for the  $_{\rm re}$ ason that it will immediately enrich the quality of living of people and secondly, it will generate demand for all types of industries. It will generate demand for cement, steel, pipe fittings, fixtures, for consumerable durables etc. In case a demand is generate\* for these important industries, it will

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जाते हैं। सीभाग्य की बात है कि जीवभी यहां है। तो मैं सरकवर से जानना चाहता हूं कि क्या कटल इंद्यारेस अप सार देश में लाग करेंगे ? मान्य-बर, हर तरह की आफ व्यवस्था करते हैं, इंडस्ट्रियल गृहज के लिए मार्किट आप सालते हैं और उनके लिए आप दूसरी व्यवस्था करते हैं। लेकिन किसान जो अन्न करता है उसकों रम्यनरेटिव प्राइस उचित ढंग सें नहीं मिलती है। आज खेती करने में जितना किसानों को खर्च करना पडता है अगर उसको जोड़ा जाए, किल्ली बार वह हल जातता है, फिर फर्ट-लाइजर, पानी और फिर उसके दाद जोला पड गया तो फसल सत्म हो गई, हवा बह गर्द और कुछ हुआ तो अनाज सस गया, इस सब को देखते हुए आप उसे रेम्यनरेटिव प्राइस देते हैं ? इस प्रकार तो किसान तबाह हो जाएगा । ऐसी स्थिति में क्या आप इस बात की व्यवस्था करेंगे कि किसानों के अनाजों की कीमत का एक रम्यनरेटिव प्राइस फिक्स करें? उनकी फटिलाइजर्ज पर सचमच में दोक्षा जाए तो सबसिडी नह<sup>क</sup> हैं, दिजली पर नहीं मिलती है, बाने के लिए तो मिल जाती है लेकिन वास्तव में उसको मिलती नहीं है । हमारा ट्रेक्टर है, कहीं किस्त नहीं दी तां तुरन्त ट्वेटर एग्रो इंडस्ट्रीज कारपोरेशन सीच कर ले जाएगा और अगर सरकार से बैंक से लोन लिए रहेगे तो वह बैंक उठाकर ले जाएगा और हमारा किसान तबाह हो जाएगा । हमें पर्मिंग सेट पर, ट्वेंटर पर, ट्वेंबेल लगाने पर, फर्टिलाइजर पर, बिजली पर, अच्छे बीज पर क्या आप सदिसडी देने के लिए तैयार हर्दे ? तो दीजिएगा । मैं आपसे कहना चाहता हुं कि इस दोश के किसान जो बैंक बोन हैं, इनको हर तरह की सविधा आपको दोनी होगी और हमारी सरकार की नीति, इस बजट की नीति प्रो-किसान होनी चाहिए ।

मान्यवर, आज पानी हमें नहीं मिलता है। बडी-बडी सिंचाई योजनाएं सरकार ने हाथ में ले रखी हैं, मध्यम योजनाएं लें रखी हैं। लेकिन सारी योजनाएं आधी-अधरी पड़ी रहती हैं। हम लोग बार-बार कहते हैं कि सरकार जो भी सिंचाई की

योजनाए हाथ में ले, उनकों जल्द से जल्द पुराकर दे। कोई नई योजना हाथ में न ले और जो योजना चालु है, उसकां पहले प्रा कर दो ताकि उस योजना से किसान पुरालाभ उठा सके। हमार यहां जैसे गण्डक योजना है और उसी तरह से सिंचाई की करीब 11 हजार योजनाएं सारे देश में गड़ी हैं। गंडक योजना बिहार में कब की पड़ी हुई है और आज तक पूरी नहीं हुई । मैं सरकार से बाहुंगा कि जल्द से जल्द इन योजनाओं को परा करे।

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मान्यवर, बहां तक सबेन्य फाइव इयर प्लान का सवाल है। इसके लिए रिसोसीज मौविलाइजेशन करना होगा । आपने अजट में बीच में इंटरवीन करते हुए और अनेक अवसरों पर जखबारों मों भी कहा है कि संबन्ध फाइव इंबर प्लान का एक्सी-क्यशन निर्भर करता है पब्लिक अण्डरटेविंहर जा है. उनके रिसोसेंज मोबिलाइजेशन पर । पब्लिक अंडस्टोकिंग हमारी बहुत सी धाटे में चल रही हैं। अगर हमार शरीर का एक अंग सराब हो गया है . . . (व्यवधान) ...नहीं बहुत कम है, जो नफी में चल रही हैं. ज्यादातर घाटे में चल रही हैं। लेकिन हमारे को राष्ट्र-निर्माता पंडित जवाहर जाल जी नेहरू रहे हैं, जिन्होंने इस दोश को बाधिक ध्योरी दी। उनकी बताई हर्इ आर्थिक योजनाओं के अन्तर्गत इस दोश ने निर्माण का सोचा कि हमारी वेकवोन इंबलपर्माट की होगी--पब्लिक सेक्टर । सनने में आया है, अखबारों में आया है कि चिक एक्लिक अंडस्टेबिंग घाटे में चल रही है, इनसे रिगांस माविलाइजेशन नहीं हो सकता है तो इनको पंजीपितयों या प्राइवेट सेक्टर के साथ शेयर किया जाय, क छ शेय उनको वेच दिए जाएं । तो मैं इस एक मंत्री जी से सफ्ट जानना चाहांगा कि को 8--10 पहिलक अण्डरटेविंग मनाफे में चल रही हैं, क्या सरकार उनके पंजीपितयों को दोने की बात पर विचार कर रही है ?

श्री कल्पनीथ राय (उत्तर प्रदेश ):एसा नहीं हो सकता, आपके रहते एसा नहीं हो सकता ।

a chain reaction and it will help greatly in-fighting recession.

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A<sub>s</sub> far as bui'ding activity is concerned, what exactly are the statistics? At the beginning of the Seventh Plan, the shortage of houses was 27 million. In the Seventh Plan, a provision has been made for 16 million houses, making a total of 43 million houses. I would say, you give every po=sib!e facility, every possible encouragement as far as this activity is concerned and give credit lavishly as far as this particular sector i.s concerned. This will immediately be a check for recession. In fact whenever the world economies find that a recession has taken place, they imme-diataely resort to increasing building activity which immediately counteracts recession.

I made a mention regarding exports. I know that we are outpriced, the rupee is overvalued and as a re<sup>su</sup>lt all our exports are outpriced. In the meanttino what we can do is to grant incentives for more reports. That will be good in ihj long range. As far as long range solution is concerned, I have no doubt that our aim should be to lead the country towards 8 low co>t economy. That wi.l /generate more exports. That wilZ lead to higher consumption. And higher consumption means better standard of living. There are many steps, I need not elaborate them-e.g. economics of scale, more productivity etc. But side by side I would like to emphasise one point—that as taT as some of the basic constituents like power, transport, oil, steel etc. are concerned, the aim should be to keep their prices as low as possible.

These are a few suggestions <which I thought I should make and I hope that these will receive kind notice of the hon. Finance Minister. Thank you.

श्री रामानन्द यादव (बिहार) : मान्यवर. में फाइनांस बिल का समर्थन करने के लिए

खड़ा हुआ हुं और इसका मैं तहे दिल से समर्थन करता हूं। कुछ बाते एंसी हैं जिसकी तरफ में माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हु। मान्यवर, हमारा देश कृषिः प्रधान देश है। आज भी 80 प्रतिशत लोग दोहातों में रहते हैं जो कि किसान है और किसानों ने इस देश को अन्न को मामले में अपनी मोहनत से भरपर कर दिया है। लेकिन इस देश के पंजी-पतियों पर सरकारी खजाने का एक अंश सरकार ने सर्च किया है। लोन के मामले मं, सबसिडी के मामले में उनको कान्त बनाकर जितनी सविधाए दी है उतनी किसानों को नहीं दी हैं। लेकिन इस दोश के पूंजी-पतियों ने, उद्योगपतियों ने औद्योगिक मामलों में, सैल्फ रिलायंस में कदम उठा कर जाज तक दनिया 🕯 नक्शे पर हिन्द्स्तान को नहीं रखा हाँ। मान्यवर, उनका स्विधाएं दोने के लिए अनेक तरह के करों में छट, लोन में छट और इसके लिए एक्ट पर एक्ट बनते जा रहे हैं। लॅकिन वहीं अगर आप ध्यान से देखें तो पता चलेगा कि किसानों को हम क्या छ ट दे रहे हम मंत्री जी से दो तीन बातों का सपप्टी-करण चाहते हैं। आज भारत के सुखा और बाढ़ से पीडित हैं। इस देश के किसी न किसी भाग में बराबर सन्ना पडता है और कभी बाढ़ आ जाती है। जैसे बिहार है वहां पर हर साल सुखा और बाढ़ दोनों आते हैं। उत्तर प्रदेश के पवी जिले लखनज तक बराबर बाढ़ से पीड़िव रहते हैं और फिर इस तरह से देश के हर भाग में कहीं सक्षा और कहीं बाढ आती रहती है। मान्यवर में मंत्री जी से जानना चाहता हो कि इंड्योर्स कम्पनी तो तनी इन इंडस्टीज की इंड्योर स के लिए । लेकिन क्या आप इस दोश में किसानों की फसल का इंक्योरेंस सार देश में शरू कर सकते हैं ? इस पर आप विचान करेगे ? क्या किसानों की फसल के इंश्योरीस करने व्यवस्था करेंगे ? दसरे किसानों का पशधन है और उसी पर उनकी खेती निर्भर करती है और उनके लिए मवेशी डाक्टरों का अभाव है। हमारे किसानों के बराबर मरते रहते हैं। आप चलें कलकत्ता और दिल्ली जैसे शहरों में पर ऐसा नहीं है। दोहातों में पश **गर** 

श्री रामानन्व सावव : नहीं, इनके रहते नहीं होगा क्योंकि हमारे मंत्री जी एसे हैं, जो नहीं करने देंगे। लोकन को भूम फला हुआ है, उसको दूर कराना चाहते हैं, मंत्री जी कृषया बताए और इस भूम को दूर करें।

मान्यवर, आपको पब्लिक अण्डरट बिंग नं कम से कम 35,000 करोड़ रत्सये रिसासे ज मानिलाइजेशन करनी होगी, कहों जाकर आपको संबन्ध फाइब इयर प्लान में मदद मिलेगी। में यह चाहंगा कि पब्लिक अण्डरटेविंग्म को मजब्त बनाने के लिए आए क**ीनसा कद**ग उठा रहे हैं ? जो पब्लिक अण्डरटेविंज्य घाटे में चल रही हैं. उनके धाद में चलने के कारण हमारा जो समाजवादी रास्ता है, उस पर नुक्ताचीनी होती है, इस देश के पंजीपतियाँ उस पर उमली उठाने का मौका मिल जाता है और बाहर के जो पंजीपति **दो**क हैं, वे भी हमारी तरफ दांसकर कहते हूं कि यह विकास अण्डरटोविंज्य के माध्यम सं. सोश-लिस्टिक पेटर्न से कफ्टी को डवलप करने में हिन्दास्तान सफल नहीं हाथा और अगर हम इससे भवना चाहते हैं तो पब्लिक अण्डर-ट'विला जो बाट' में बल रहां हैं. मजबत बनाने के लिए सरकार कांग्सा कदम जठा रही है ? मैं यह जानना चाहता हो क्योंकि परिवाक अण्डरटेकिंग में एसे लोग बहाल कर दिए गए हैं, जो प्राइवेट सेक्टर में काम करते थे। उनका काम है कि वह काम को ठीक सेन चलने दै। वह पंजी-पतियों का मनाफा कराने के लिए बहां देंठे है इस लिए कि उन को वेघाटो में चलायों और फिर सरकार बाध्य होगी और पब्लिक अंडरटेविंग को प्राइवेट अंडरटेविंग में कन्दर्धकर दंगी।

लाज हमारं बैंकों को कोंडिट पालिमी क्या है। कोई क्लियर कट पालिमी नरकार के पास नहीं है। अनेक बार मंत्री जी ने भी कहा कि हमारो केंडिट पालिसी यह है लेकित बैंकों के जो म्लाजिम हैं वे अपने जाप को स्वतंत्र मानते हैं। वह कितना ही बोटाला कर रहें हैं और सरकार की जो नीति हैं कोंक पालन नहीं करने। इस में हम लोग बदनाम होते हैं और उल के अंदर फ्राड कितना है। अनक बरह के फ्राड है और वे बीकिंग सीकट एक्ट के अंदर अपने कांसेफ समझते हैं। आज बैंक के छोग डिस्टिक्ट डवलपमेट कमेटी की जब बैठक होती है या बीस सुत्री प्रोग्राम के विए जो बैठको होती है उन में कह दोते हैं कि हम आप को अंडर नहीं है और हम इस कमटी के मेम्बर नहीं हैं। 26,000 रुपया जाप अनइ प्लामड ग्रेज्येट को दते हैं कोई उद्योग भंभा लगाने के लिए, लेकिन मझे निश्चित रूप से जानकारी है कि उस का 25 परसँट कर्मीशन इन बैंक मलापियों को मिलता है। हमारे लोन मेले लगते हैं और आप ने अनेक सविधाएं दी हैं गरीबों को उठाने के लिए लेकिन होता क्या है। उन पर पैसा धर्च होता ह', सरकार रुब्सीडी दोती ह' सिलाई मशीन के लिये, भीस हरीदने के लिए या **तां**गे**पर या घोड**ापर या टायर गाडी पर लेकिन उन सब पर कमीशन उस देंक मलाजिम को मिलता है। सिवान की बात गै बताता हां। वहां देक लोन का एक मेला लगा । कलेक्टर साहब बैठे थे और प्रतिनिधि बोल रहे थे। और दसरी तरफ मलाजिम जो पैसा दियं थे बैंक का बे डिमांस्योगन कर रहे थे। क्योंकि कलेक्टर ने कड़ाई की थी और कोशिश की भी कि उन मलाजिमों को कोई पैसा नहीं सिलना चाहिये। तो इस पर वे डिगांस्ट्रेंबन करने लगे और इस तरह से सब्सीडों का जो पैसा बैको से किसानों को मिलना चाहिए वह नहीं मिल पाता है। इस लिए आप को कोर्ड स्थीनरी इवाल्य करती होगी और फाड और चौटिग जो बैंकों में बड़े पैनाने पर हो रही है उस को बार किसी न किसी तरह से बंद कराडये और इस पैसे का सदापयोग होना चाहिए दोहालों के डायतपसेंट के लिए। वैंकों में पैसा डिपाजिट होता है मां और वह लोन दो दिया जाता हो इंडस्ट्रीज के लिए । तो मैं आग्रह करू गा कि जिस प्रान्त का बैंक डिपाजिट हो उग को उसी प्रान्त के डबलपमेंट के लिए धर्च किया जाना चाहिये और इस तरह की कोई व्यवस्था की जानी बाहिए । मैं चाहुंगा कि इस बार में मंत्री जी बतायों कि कितने परसेंट तक वे इजाजत दे सकते हैं कि जिस स्टेंट का पैसा बैंक में हैं वह उसी स्टेट के डावलपमेंट पर अपने हो सकता है।

#### श्री राभानन्द यादव

आप धन्यवाद के पात्र हैं इस लिए कि आप ने दोश के पंजीपतियों पर रोड कर के करों की चोरी को रोकने का प्रयत्न किया और उनसे काफी पैसा इकटठा किया। बोलते समय मैंने पहले भी इस के लिये कांग्रेचलेट किया था।

The Finance

लेकिन आप सीजर, सर्च और रेड 400 PM में फर्क बताकर एक भान्ति पैदा कर दी है। इसका आप दूर की जिए। हालां कि आपने दो दिन पहले स्टोटमोंट दिया कि रोड कांटीन्य करमें। आप रेड कीजिए, इनकी रीढ़ को तोडिए नहीं तो ब्लैक मनी और जनरेट करोगा। अभी तो हम अपने खबरों के माध्यम से हर तरह की चेतावनी उनको देते है। आप इस पर और कड़ाई कीजिए तो इनकी घडकी बंद हो जाएगी।

मान्यवर, इंटरनेशनल मानिटरी फंड और बल्ड बैंक भारत पर प्रैशर डाल रही है कि जाप कमर्शन लोन लीजिए। महोदय, आप कमर्शल लोन लोंगे तो 9 हजार करोड़ आलरेडी आपके पास है जहां तक मेरा स्याल है हो सकता है कि मैं गलत हूं। इनके रट बड़े हाई है, जो हमारी एक्स-पोट अर्तिग होगी उसका 21 परसेंट इंटर स्ट दोना पड़ेगा । मान्यवर, हमें इस तरह के कमर्शल लोन पर नहीं जाना चाहिए। इंटर-नेशनल मानिटरी फंड या इंटरनेशनल फाइनेन्शल इंस्टीच्यशंस भारत सरकार पर ददाव डाल रही है कि वह अपने रापये का डिबैल्यएशन करे। हम तो चाह में कि किसी भी हालत में हमें रापये का डिवेल्यएशन नहीं करना चाहिए । हमको इसको रिसिस्ट करना चाहिए नहीं तो इससे हमारी पॉलिटि-कल डिफीट होंगी और हम उसको बर्दाश्त नहीं कर पाएंगे।

## उपसभाणीत महाँदय पीठासीन हए।

उपसभापति जी, आई.आर.डी.पी., पी. बार.ए. बार.एल. ई. जी.पी., आर-इं.पी. दहाता में रहने वाले गरीबों के लिए जो प्रोग्राम है उनकी लिए बजट में अच्छा प्राविजन है। लोकिन इन पैसों का किस तरह से कार्यान्वयन होता है, सरकार इस पैसे का उपयोग किस प्रकार से करती हैं उस पर इसका लाभ निर्भर करेगा । हम चाहेगे कि स्टेट गवर्नमेंट के

जलावा जाप स्वयं भी इसको किसी न किसी तरह से मानिटर करने की व्यवस्था करे तो शायद उसका इंप्लीमें टेशन ठीक तरह से हो सकेगा। आज दहातों में सड़के बनी हुई है, मिटटी काटकर उत्पर डाल दी तो हो गया । सिंचाई योजनाएं है वे भी ठीक से नहीं बनीं । तो जो धन गरीबों के लिए आपने प्रोवाइड किया है, उसका ठीक से उपयोग हो सके इसकी लिए भारत सरकार को निश्चित रूप से सोचना चाहिए ।

मान्यवर, बिहार राज्य में खासकर उत्तरी बिहार एग्रीकल्चरन एरिया है जहां कोई इंडस्ट्री नहीं हैं। एकमात्र इंडस्ट्री श्गर इंडस्ट्री थी जो कि 24-25 थीं आज वह भी बंद हो गई है और कोबल 5 चल रही हैं। हर साल हम लोग बाढ़ से पीड़ित होते हैं। जिस जिले का मैं रहने वाला हुं वहां एक जमाने में 7 झगर फैक्टरियां थीं लेकिन वहां आज एक भी शगर फौक्टरी रन नहीं कर रही हैं। करती है तो वह भी शगर कारपोरेशन की एक महीने को लिए। चीनी मिलें इस दश में प्ंजीपतियों की थीं और एक इंडस्ट्री से चार पांच मिले वे बना लेते थे. लेकिन जब वह फैक्टरी अच्छी नहीं रही तो वे लोग फैक्टरी को छोड़ दोते हैं। किसानों की पेमेंट नहीं की गई, मजदूरों की पेमेंट नहीं की गई । आज डालिमिया किमिनल अपने 22 हजार मजदूरों को मार रहा है। डालिमया नगर में ये मजदूर लोग भूखों मर रहे हैं, परेशान है। इस के उत्पर करोड़ों रत्यया विजली का बकाया है, इसने लोन लिया है वह बकाया है। बिहार सरकार और आप हाथ पर हाथ धरे बैठे हैं। ला मिरिस्टरी को बलाते हैं, लेबर मिनिस्टरी को बुलाते हैं, फाइनेस के इन्स्टोट्युट्स बैठते हैं और वित्त विभाग के लोग बैठते हैं लेकिन कोई रास्ता नहीं रिकलता । यथा किया जाए समभ्र नहीं आ रहा है। मजदार लोग बाज भसों मर रहे हैं। उनका पानी काट दिया गया है, दिजली काट दी गई है, उनके बच्चों के पढ़ने की कोई व्यवस्था नहीं हैं, अस्पताल बंद कर दिया गया है। इस डालिमिया की 6 शगर फैक्टरियों का यह हाल है। सारी की सारी बंद पड़ी हैं। लोग परेशान हैं। हम चाहोंगे कि भारत सरकार को इस पर जल्दी से जल्दी ध्यान दंना चाहिए। यह ठीक है कि भारत सरकार ने

भ्यान दिया है, काफी प्रयास किया है लेकिन कोई रास्ता अभी नहीं निकल पाया। मैं चाहुंगा भारत सरकार मरती हुई शुगर इंडस्ट्री को जो उत्तर बिहार में मर रही है, विहार राज्य में मर रही है, इसको बचाने की बात करें। हमारे यहां बहुत दिनों से, पंडित जवाहर लाल नेहरू के जमाने से भारत सरकार ने कोशिश की, जब से बरौनी रिफाइनरी बनी तब से यह प्रयास चल रहा था कि बरौनी आइडियल प्लेस है यहां पेट्रो केमि-कल कम्पलेक्स दन सकता है। असम मी आयल का काफी विकास होने के बाद अनेक इंडस्ट्री रिफाइनरी की बन जाने के बाद पूर्वीचल में आज बरौनी का स्थाब एसा है कि एक बहुत बड़ा, बड़ीदा से बड़ा पैटो-कॅमिकल काम्पलेक्स बन सकता है।

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वित्त मंत्री जी मैं आप से चाहू गा कि बिहार एक गरीब प्रांत है यहां पर मिनरल्स बहुत हैं। लोग मेहनती भी हैं, चीप लंबर भी हैं लेकिन विभिन्न कारणों से वहां पर इंडस्ट्री चला नहीं पा रहे हैं। हमारा लोहा पंजाब में, दल्लभगढ़, खन्ना में जाता हैं। वहां से बड़े-बड़े स्लीपर्स बन कर निकलते हैं। कोयला भी वहां से दूसरी जगह जाता हैं। टाटा दूसरी चीज बना कर भेजता हैं। चाहूंगा कि पैट्रों कोमिकल काम्प्लक्स के संबंध में, निश्चत रूप से बिहार के उद्योग के वारों में सोचें।

हमारे यहां कहल गांव है वहां पर थरमल पावर बनने की बात आईं। गवर्नमें टको मैं तथाई दांगा कि इन्होंने इसके वारे में सोचा लेकिन में यह चाहांगा कि इसके ऊपर तरन्त निर्णय ले। जो कहल गांव में पावर स्टेशन बरने वाला था वंगाल को लोगों ने एजीटोशन किया और वह पावर स्टोशन फरक्का, बंगाल में चला गया । लेकिन भारत सरकार हमें कहल गांव में भी धरमल पावर स्टोशन दोने को तैयार हो गई है। इसमें गैसे भी कम लगेंगे। मैं चाहांगा कि जिस तरह से विजली की कभी बिहार राज्य में है वह काफी हद तक दर होगी। हमारे यहां मिक्किल से दो घंटे भी विजली नहीं मिल पाती । किसानों को, इंडस्ट्रीयलिस्ट्स को,

गांव में रहने बाले लोगों को बिजली नहीं मिल पाती । जब पढ़ने का समय आता है तय विजली नहीं होती है। जब पढ़ने क्यू समय बीत जाता है, रात को 11 वजे के वाद विजली आयोगी । उस समय बच्चे पद नहीं पाते। दिन में विजली नहीं आती हैं। इंडस्ट्रीज नहीं चल पाती हैं, एग्रीकचर नहीं हो पाता। रात को दो बजे जब विजली आये-गी तब किसान घर में साया रहेगा या सिचाई करोगा? काटी में भी थरमल पावर स्टोशन बनाने की बात है। हम सोच रहे हैं कि यदि ये स्टेशन जल्दी से जल्दी पुरे हो जामें तो विजली की समस्याहल हो जायेगी। मै चाहांगा इस तरफ भी आप अपने स्तर पर या बिहार सरकार को लिख कर, इसको जल्दी से जल्दी से प्राकरने को कोश्वि कर्'।

जंत में में यह आयह भी करू गा कि जो प्वचित्र में नागाल गड, मणिप्र, अरुणा-चल, मेघालय, त्रिपुरा, असम, विहार, उड़ीसा, बंगाल है इन प्रांतों में कोई भी एटोमिक पावर प्लांट नहीं है। मैं भारत सरकार से आग्रह करूंगा कि जबद गांडा में जो आपका पर्वचिल का एक भाग है असम से उत्पर, वहां पर युरेनियम मिलने की बहुत बड़ी सम्भावना है। जादागुड़ा में युरोनियम अच्छे किस्म का मिलता है। यह बात हमने अभी जो प्रदर्शनी हो रही है इसमें दोखी हैं। वहां पर जादगड़ा में जो यरनियम निकला र्है यह रखा हुआ। था। हमने उसके बार**े** में पछातो पता चला कि वह अच्छे ग्रेड का है और लीबिया और साउथ अमेरिका में जो यरोनियम मिलता है उससे यह अच्छी किस्म का है। एसी स्थिति मैं मैं आपसे आग्रह करूंगा कि जाद्यहा में जो बिहार में है, जहां पर अच्छी किस्म का युरोनियम मिल रहा है बझ पर एक एटोमिक एनजी पादर स्टोशन आप अवश्य दौतािक पर्वाचल की बिजली की समस्या का समाधान हो सके और जाप जो वहां पर विजली की कमी है उसकों दरकिया जासके। आप जानतेहैं कि बिहार में क्येयले की खाने हैं, लोहें की साने **ह**ै। वहां पर एक एटाँमिक पावर स्टोशन अवश्य बनाया जाना चाहिए । यह सारा इलाका इंडस्ट्रियल बनता जा रहा है।

बंगाल में इंडस्ट्रीज हैं, आसाम में भी इंडस्ट्रियलाइजेशन हो रहा है। इन सब के लिए बिजली की बहुत जावश्यकता है। इसलिए मैं आपसे आप्रह करूंगा कि विहार जैसे पिछक्षं हुए स्टेट की तरफ आप ध्यान द्रीजिये । मैं पुनः आपको कांग्रचुलेट करूंगा कि आपने बहुत अच्छे कदम उठाये हैं। ब्रो प्जीपित टैक्स की बोरी करते हैं उन-के खिलाफ कदम उठाय ਰੂ ਹੈ लेकिन में जापसे यह कहना चाहांगा कि अपने रोजिडीन्स को आफिस या फौक्ट्री का अग्रिस बना कर कहीं ये लोग बच न जाय, इसकी तरफ आप ध्यान दं।

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MR. DEPUTY CHAIRMAN: Mr. Arunachalam. You have only fout mi-

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu) Sir, I would lik\* to say a few words on the Finance Bill for the year 1986-87. To develop industry and to implement the po.icy of wiping every tear from every eye and to improve the employment op-portuni ies to more than a thousand Financ. Minister. u<sub>0</sub> doubt, has taken, serious measures and effective steps. His object is purposeful and his attempt is honc-A. So I welcome this Finance Bill wholeheartedly.

We are in the first year of the Seventh Five The total outlay under the Year Plan, public sector in the Seventh Rye Year P'an is, Rs. 1,80,000 crores. Out of this huge amount, a sum of Rs. 'JO.OOO crores, distributed to Ihe 5: 1 am pleased to state that our VGovernment been provided -.villi Rs. 5,750 has crores for the Seventh Five Year Plan. I thank our Prime Minister and the Finance Min'ster for thi-, good' ge Bui, Sir. I am to state that in rest of the amount, which is absolutely under the control of the Centre, for the development of the public sector,  $ou_r$  share is very poor and much disappointing. I understand that a provision his been made to the extern ,tef nearly Rs. 3,000 crores out of R-90,000 crores, which is under the discretionary power of the Centre, for expan-•ion of Industrie, and ^citing up of vv. Industrie's. Considering the needs of the State, the Centre should haw made <>rovision to the extent of Rs 9,000 crores to Tamil But you have made provision for f\*adu. only Rs. 3,000 crores. It is a great injustice committed against our State. 1 am to remind that u»d«r the Sixth Five Year Plan also, total allotment to our State was very the meagre. From 1977 to 1986, that is, nearly in nine years, the Centre has invested july Rs. 1,600 crore<sub>s</sub> i<sub>n</sub> our State. If Centre has not invested the required amount; under public sector in our State or the I necessary amount for the expansion of the existin.r industries. I am to state that! the number of people who live below the poverty-line in Tamil Nadu is much above the national level, and also the per capita income in Tamil Nadu is below the national level. For the year 1984-85, the national per capita income is Rs. 2.344i whereas the per capita income in Tamil Nadu is only R«. 2,070. This is due to the discriminatory policy of the Centre. It is paia-' ful to State ihnt our growtfe rate at the national level during the Sixth Five Year Plan is 5.1 per cent Whereas the overall growth rate in Tamil Nadu if 2.5 per cent. The Centre failed not only to invest the necessary amounts in Tamil i Nadu but also to cooperate with the State Government for its industrial development. Owl of 819 ca'-e-. recommended by our Government to the Government of India during the period 197- to 1986. i letters of intent were issued only to 468 app'icants: 255 applicants hate been totally rejected, and the rest are pending with the Centre for years together. I The policy of no-indusUy-disiiict 3jhe-I me has been totally oppo ed by Tamil | Nada Maharashtra and some "ther States. It is the nieatest injury to the m-[ dustr.iI development of (lie country. Of i course, the Government ha-, given a categories' assurance on the floor of the Hou-c that (hat policy will be recpnsl-i dered. Despite this assurance, so far the j Government has noi come forward tr> I give up that po'ky ant) introduce a new policy so as to help all the State-to avail themselves of the capital s8fc sidy to ihi extent of 25 per cent.

Tlu're i- ?rea> scope i,, Tamil Sfcgu for starting mor.- sugar mills which

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would be immensely helpful sot only to the national exchequer but also to lh» farmers who would be benefited by this industry. It is one of the profit-orien ted agro-indus'riek. Tbe Government of Tamil Nadu proposed to start 30 new sugar industries. But the Centre haj not approved it. Similarly, Tamil Nadu Ce ment Corporaton proposed to start a new industry at Palayam at a cost of Rs. 48 erores creating employment op portunities to more than a thousand people directly and several people indirectly. But the Centre has has not given the sanction to that ce ment industry also. (Time-bell rings). Before I conclude, since you are not giving aig time. I would like to say there Is also « change of policy in giving re bate «o the handloom weavers' gocteiy. Earlier 20 percent rebate was given tor 60 '•r,'? m '•' V>---- and the subsidy was sba:<rf b\ ;!-,: S3 ' an equal 30:50 ratio. Normally haurf-'ooms are sold during their rebate pe riod. Stocks ar<sub>c</sub> cleared or?j> because of me rebate syste\*n. Unfortunately the Government of India hi< n0W reduced the rebate to 45 uav-. fo. the year 1985-86 «nj the most a'armin? information Is that there is a furih. ion from 45 to 30 days for the year |91 6 87. Vdded to it, while earlier the burden of rebate wa\* shared equally between #he States and the Centre, now the Cajjire U ilvf-ting the burden to the State and the Centre i<sub>s</sub> prepared to beat only 21 pet cent of the amount. If the Government insists on this nol'cy, it will affect the weavers and the handloom industry itself. Therefore, immediate restoration of the original rebate is very necessary. T may remind the House that there is already a demand that the igbate should be given for 90 jays. Instead of considering the enhancement the Government has reduced it. Nearlx- 50 chairmen under the chairmanship of Sr\* Nasimuthu. various cooperative agencies. nave come here :o represent the matter to the Prime Minister a«d the Finance Minister. I am thankful to the Finance M'Tifeter that he bas agreed to meet them toniono»\ I believe thete will be a restoration of t'-e rebate »> it originally

stood. I am sure the Finance Minister will definitely consider it.

Bill, 1986

श्रीमती ज्ञान्ती पहाड़िया (राजस्थान) उपसभागित महादेग, यह जो विधेयक आया है में इसका समर्थन करती हूं और आएन मुभी जो दो मिनट बोलने का समय दिया इस-के लिए में आएका बहुत बहुत धन्यवाद दोती हा। मैं शोड़ों से खब्द इस विल को समर्थन मों बांलुंगी । हमारे यहां बहुत से अच्छे बच्छे काम हमार प्रधानमंत्री जी ने किये हैं हमार वित्त मंत्री जी ने जो जभी संल्ज टोक्स का किया है मैं इसका स्वागत करती हुं। मैं मंत्री जी को अन्यवाद दोती हु और हमारे प्रधान-मंत्री जी को तथा मंत्री जी से यह कहना चाहती हूं कि इससे लोगों के काफी सब की नींद मिली है। यह बहात ही अच्छा हुआ है। यक हमारे देहात के लोग तथा शहर के लोग वां भी चीज खरीदांगं अब उन पर कांई संल्ज टोकर नहीं नगेरा क्यों कि यह सेल्ज टोबस अब बहु संस्था कर के आ जाएगा। इससे लोगों के माध धोकाधड़ी नहीं होगी । इससे हमार दंश में बहुत ही अच्छा प्रभाव पड़ा है। सैबाहर के दोगों में भी गई थी, शापान और चीन में भी मीने इसकी चर्चा सनी थी, वहा भी लांगों ने इसकी काफी अच्छा कहा है, यह बहा है कि यह इण्डिया में बहुत ही अच्छा हआ है।

इसके साथ साथ में यह भी कहागी कि जो यहां स्वप्तल स्तानं हां, कोई भी नया कार्य होता है जैसे डिसपॉयरीज होती है, पश् चिकित्सालय हाते हैं, मंत्री जी कहाँगे कि यह तों स्टीट गवर्नमीट का विषय ही लेकिन मी यह कहना चाहती हा कि इनमें जो कर्मचारी होते हैं इनको चार-चार, एांच-गांच महीने तक बंदन नहीं मिलवा है। या तो स्टंट गवर्नमोट के पास पैसा नहीं है या केन्द्र से लंने की चरुरत है, इसकी मुभा जानकारी नहीं है लेकिन कर्मचारी जो बहां काम करते ह उनका यदि चार-चार महीने बेतन नहीं मिले तां बे अपने तच्चां को क्या खिलाएंगे। इसलिए में मंत्री जी से निबंदन करना चाह गी कि अगर आएके यहां सं होता हो तो बल्दी कर दें जगर बहां में लोना हो तां आग स्टंट गवर्न-मेंट कार्स थोड़ा इस निषय में यरूर कहाँ तो यह बहत अञ्चल होगा । वर्त छोटे छोटे [श्रीमती शान्ती पहाड़िया]
उद्योग है, हथकरघा उदयोग है, यह उद्योग
आज कल घरों में चल रहे हैं, फोक्टीरयां
लग रही हैं ऐसे लोगों को जो लोन दोते हैं
उनको थोड़ी इस पर सबसिड़ी दी बाए और

उनको थोड़ी इस पर सबसिडी दी बाए बार उस पर थोड़ा ध्यान दिया जाए ताकि गरीबी की रखा को नीचे रहने वाले जो लोग है वे इससे उत्पर आ बाएं। इतना कह कर मैं आपको धन्यवाद दोती हैं।

MR. DEPUTY CHAIRMAN; Now, Mr. Chimanbhai Mehta,

SHRI CHIMANBHAI MEHTA; Mr. Deputy Chairman, Sir, two months hav« passed by and this reminds me of a couplet that was addressed to the Finance Minister when he was presenting the Budget in the Lok Sabha.

That is how a request was made to the Finance Minister and throughout the country we have seen that there is a widespread welcome for the Budget. But there is also a criticism from the side of the Opposition and that is nothing new. They have made the criticism that this Budget is helping a particular class, the capitalist class, and the criticisms which they have levelled have not been proved.

I would like to tell my friends, my leftist friends, that during the last one or two years, something has happened also and this they should take note of. A couple of months back, a delegation of the Congress (I) Party was invited as a fraternal delegation to the Congress of the Communist Party of the Soviet Union. Is it because this party Is a bourgeoisie party that they are inviting? Are they inviting the other political parties the world over? They must know that the Chinese Communist Party is also interested in having fraternal relations with the Congress (I) Party of India. Why are these parties doing like this?

Of course, they do not say that the Congress Party is a Communist Party or, according to them, we are not socialists. But they consider that Congress (I) party is pursuing progressive policies, it is a progressive party. That has 10 be accepted by everybody and, therefore, no criticism should be levelled on the basis of outdated reference frame. And I am also inclined to accept some of the fears if it is not done from that angle.

When there is no proper play of subjective forces and objective forces in the country, there occur failures. The Government is desiring several things, anun-ciating several programmes, putting in croreg of rupees but not getting the desired results. Of course, the industry is growing, agriculture is developing, trade is on increase; all these things are there. But, commensurate with the efforts and commensurate with the money that we have put in, are we getting the results or not? There is no question that this Government is favouring the capitalists. It is a distorted view. The ••pitalists themselves think that they are being raided without discrimination. Their criticism is ill-founded. But here you must go to the crux of the problem.

A few days back, just last week, I read a very small news-item that in Britain they are making some changes In the bureaucratic style of functioning or the Governments of functioning. There the style Secretaries permanent people. No ai<sub>e</sub> introducing that each thev are Department and A/finister would have a few political functionaries, assisting the Minister within the Department,  $s_0$  that only the Minister does not operate d<sup>r</sup>rectly fhrough the Secretaries. Join\* tarie«. Deputy Secretaries, etc. It h because we have been feeling that out of the field workers Ministers come or out of MI.As or MPs Min ster come. We have got experience in the field. Rut bureaucracy has a different kind of experience. In the administration they go by rules; they do not mix up with people.

Therefore, when we try to put our difficulties before them, they are noj able to understand. They are not so near to the realities

Therefore, criticism is made that IDP money is going waste, so many schemes are floundering, because bureaucracy is not able to realise at, the lower level or the middle level or even at the higher level what the Government wants to put in. Although this subject does not relate only to the Finance Ministry, but the Finance Ministry is the key Ministry for the development and growth of the country. Therefore, this bureaucratic system or operation of the Government will have to be taken into consideration why we are not able to bring about the desired results, although there is pro-tress, there is no doubt about it.

Take the public sector. 1 have beeu making reference to the public sector. For the last several years the Ghairman is not coming from the non-official tide He is a bureaucrat. The Managing Director is also a bureaucrat. Now, from time to time, and in seminars also some criticsm is heard. The officials say that there is too much interference from the Government side. May be the Joint Secretary or Deputy Secretary or Under Secretary might be sending some directives; the Minister might be knowing about it or not. This kind of thing might be happening. But I would request him to consider this point: put a Chairman who is non-official who actually becomes representative of the Government there. He may be only a political worker, a social worker, a Congress man or a non-Congress man. But he should have a direct rapport with the Minister. An IAS or any other technical person as Chairman and Managing Director both would not have rapport with the Minister. There are so many difficulties which are genuine. If they come up, Chairman is not able to tackle them easily at Government level, and he will have to route his difficulties through the Deputy Secretary, then the Joint Secretary and then the Secretary, and then

finally the Minister. And by that tim» the public sector suffers a lot. Criticism on public secto<sub>r</sub> has been made here. I am not here criticising the public sector from the angle of private sector, nor th« private sector should be criticised in that manner from the angle of the public sectors. We have a mixed economy. And the private sector has not exhausted alt its potentialities. All the private sector people are not dishonest. Some of them are definitely dishonest. In the same way, all the public sector management is not so bad. Some of then are too bad. But how to connect it?

We have been discussing these issues since long, and I want to make one suggestions. We are making so many suggestions to the hon. Finance Minister. While replying, same .answers may be given. But some suggestions are of that type that on those suggestions, you may have some consultation with us, with & group of MPs. You may have a dialogue, a discussion and find out whether we are correct in suggestions these or not and then come to some conclusion. If our suggestions are going to be processed by the bureaucracy, then I am afraid that in the next annual Budget, the same criticism which we are making today will have to be offered again. Therefore, after this discussion, some group discussion with those MPs who are interested—many of them are interested-may be held on how the public sector functioning: could be improved. These are the vital points which you have to consider.

Sir, there  $i_s$  another point. Now our gap of trade deficit is increasing. Seven years back it was Rs. 3.000 crores. Now, it is going to be Rs. 8,000 crores.

AN HON. MEMBER: Rs. 9,400 crores.

SHRI CHIMANBHAI MEHTA; It may be correct. Now, the goods that we are trying  $t_0$  send to the foreign countries are found costlier and more expensive. We have produced cotton in enough quantity. An $^{\wedge}$  there is a huge surplus. Wheat is in surplus. Foodgrains are in surplus. And it  $i_a$  the agricultural sector that should be the main sector to wipe our

trade deficit because what we have is tar: biggesj agricultural base in India, our co untry being an agricultural country. Let us consider this; Either we have a lowcost economy in agriculture or we give incentives and subsidies to ihose who ex port agricultural goods. This is the real way of increasing the agricultural output and also trying to meeting the trade deficit, Of course, how to manage it? The question of paying more money to the agriculture, from where the money has to come, how the revenue will suffer, all these issues are there. I understand it. But that has to be discussed in detail. Sir, about cor ruption. ..

MR. DEPUTY CHAIRMAN; Please conclude now.

SHRI CHIMANBHAI MEHTA. Sir, 1 am concluding. About the public sector. I was discussing. The Government mis! come to some conclusion a<sub>s</sub> to where the public sector is failing. What are you going to do about managers/ Political workers are punished, if they fail, in the elections. Sometimes Chief Ministers aic removed. The Prime Minister may also to remove those Ministers who are a failure. But these Managers are a!w;\y -there. Have you ji missed any Manager for incompetency?

SHRI RAOOF VALIULLAH (Gujarat). Tb., must be accountable.

SHRI CHIMANBHAI MEHTA; There is very little accountability. And they  $ar_e$  shifted from  $on_e$  Department to another. And they continue to serve as they like. So. this should be considered. T know that there is very little time. But I have to say one important thing.

Sir. I want to speak about one more thins. Of course, it does not relate directly to the Finance Ministry. But the Finance Minister can provide some incentives here also. Family planning i<sub>5</sub> a very important thiny and *it* is a thing which has to do something with our economic advancement but the Finance Ministry does not deal directly with this problem. They also should consider whether there is any relationship Between the family planning and finance and

>ee how *Ibcy* can give incentives tor evot-iving smaller family norms. Sir, some economic incentives, some tax concessions can be offered. I know that population problem; is mainly with poor people, largely in the rural areas, and not with smaller families residing in cities. Some way hose to be lound out and this is to be discussed in details. Bui 1 do not think that I have got enough time to that here because there is not enough time to elaborate things-Sir, you have been very induigent and you have given me more time, and I should not exhaust your patience. So, I conclude. Thank you, Sir.

MR. DEPUTY CHAIRMAN; I would have given you more time, but there is the constraint of time. Now, Shri Rao Gopala Rao. Only two minutes time is left for your party. But this is your maiden speech.

SHRI PARVATHANENI UPENDRA 'Andhra Pradesh) Just a minutj, Sir, the Janata party has taken 33 minutes instead of 23, the A.I.A.D.M.K. has taken 25 minutes, the Loi. D.U party, instead of 10 has taken 21 minutes. We are a very; law-abiding party. But you need not discriminate against us as the Centie discriminates. We won't take long time.

\ SHRI R. MOHANARANGAM (Tamil is Mr. Rao's maiden speech, nobody tin disturb.

MR. DEPUTY CHAIRMAN; Time left is only two minutes. He knov. . how to cooperate.

\*RAO GOPALA RAO (AnJlna Pradesh): Mr. Deputy Chairman Sir.

I thank you for giving me an opportunity to make my maiden speech in thi, house. In our country three things were j considered to be the primary needs of every man til yesterday. They are food, clothing shelter. But for tne last two or three years one more necessity has taken its place along with the three basic I needs and Swl kwater. Di inking wa'ei i u verv essentia) for every human being. Man and women are prepared to travel I any distance to get this drirrkinn wafer I but in Main. This scarcily of water is

^English translation of the origimt Snitch delivered in TeltiSU.

prevailing not only in one Siute but in many States. So, far these four basic needs of man are not fulfilled even today. Instead the demand for them is increasing day by day and it is turning critical. It is understood that the Government h not making any sincere efforts to solve these problem\*.

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With this state of affairs i sgarding the primary needs of a common man our Prime Minister claims to Cake us ii'.to the 21 t century. He wants us to grow and increase our scientific and irchnical strength. In fact, if we consider v.hat is going and what is increasing in this country we will find a tremendous Increase in the number of beggars, labourers, gamblers, prostitutes, iiiminuls and other anti-social elements. Instead of finding out the roote cause of all these evils, they talk about luxuries and grandeur only when the basic needs are satisfied, we can think of luxuries. A starving man will not enjoy a video or television as it will nut fill his stomach.

Now, there is a need to follow the policy of 'live and let live' ;;nd consider the problem of the poor with conviction, understanding and sympathy. Unless the Government is sincere in its efforts these problems cannot be solved. Rather, these problems will become worse and take an ugly shape and blemish the whole nation. I submit that the Government should consider this problem of providing minimum basic needs to the poor, otherwise who are left neglected might threat the unity and integrity of our country.

For the last three years, the Government of Andhra Pradesh has been working hard for the upliftment of the poor through its popular scheme of selling rice at Rs. 2 per kilo. But the Government of India hr>,d braided this scheme fcs one of popu-li-' tac'ies and made a lot of propaganda cripVisin? (h-^ -rhw- sw ""inter-productive to the nation saying that the farmer wi'l have to lose in the end. When 'he Afldhra Pradesh Government requested the centre to supply about 22 lakhs tonnes of rice for distribution to the poor at Rs. 2 a kilo, only ten lakh tonnes of rice was supplied. But now, the centre is coming

forward with a scheme of supplying rice at reduced rates to the poor in the tribal areas only. I do not know if they borrowed the idea from Andhra Pradesh Government or there is a real change in their conscience itself. Whatever it is, the change is for the better.

The Telugu Desam Government, without one month of its assuming Office had star-led distributing this low priced rice teal) the poor whose annual income does not exceed Rs. 6.000|- but this Government which has been ruling our country for four decades, is not able to supply food-grains to the poor at a lower rate irrespective of their region, caste, creed and religion, r submit that it is very unfortu-r,;;f and also warn this Government that Ihey cannot win the hears of the poor people unless they supply foodgrains at a low rate to all needy people.

Sir, since I belong to the film industry, f would like to point out some of the key issues concerning the people of this Today, the film industry industry. has provided employment to about 10 lakh people. This industry is an important one in the sense that it has direct relationship with the public. It provides entertainment, knowledge and it also helps in national integration . The Central Government hundred earning more than rupees by way of taxes from this industry. I consider this heavy dose of taxation as> a very serious and in human aspects. The people of this industry are not secure th"re is no guarantee of job in the industry. Moreover, an artistor technical or a musician gets recognition in this field aft'.\*i a long period of struggle and starvation. They wait for many years to achieve a recognition in society. These artistes may be in demand for ten years or five years Or only two years. This is an industry of glamour. So this glamour is likely to fade away even within a year. Hardly-two or three artistes among hundreds may earn both money and fame. As soon as any poet or actor or Director or Cameraman attains recognition and starts earning, the Government enters the score to collect income tax But when a producer or an actor becomes poor an! cannot afford two square meals a day and is not able to pay his house rent, the Govern-

. [Rao Gopala Rao]

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ment will not ofter any help. The Government not taken any t of the finterest in the welfare handicapped and those who old, weak, depend completely on fine arts. Such peo pie ar<sub>e</sub> completely neglected. Athough producers always submit their grievances the Government is not sympathetic towards them.

Another important thing is that when a producer is ready to rease a film, Censor Board stands in his way. I am sorry to say that this is a very sad stats of affairs. The movie which is ready to be released is \*ke a ripened fruit. If it is not consumed in time it will rot and become useless. Once it spoilt. it becomes difficult to sell it. of spending lakhs of rupees the Inspite producer will be floating in debts by the completion of the movie. When it is time to be released, the Censor Board tries to take advantage of the situation. Even if the movie becomes useless like a rotten fruit and incur a loss of hfchs of rupees, the Government Joes not blither to take up any responsibility.

Often, tile number of the Censor Board does not know the language- of the movie he has to censor. It is a basic necessity that the censur Board member should know the language of the film he is witnessing but Government which has been rulinji for forty years, is not able to implement this simple rule. The Censor Board acts as a dictator and the pioducer has to fac«i a critical situation as he is not given a chance to explain his position. So, I request you to see that this problem is solved.

You are at liberty to collect taxes from the artistes, technicians and producers who are earning in lakhs. You can even punish them if they evade payment of taxes. But a situation may arise and a person who' contributed large sums towards national income as taxes may not be able to earn a single paise. I would suggest that in" limes of difficulty the Government should come forward and offer him ten per cent or twelve >er cent of the amount paid hy him as taxes on humanitarian ground

The Finance Minister is distributing! erores of nipees to the public as loans

without a escond thought whether the amount will be received back or not. I am hippy about it. I request him to show smiliar sympathy for the finn industry also and have a soft corner toi it.

Lastly, while the unity and integrity of the country is to be protected and given importance, the Censor Board is not cooperating. When a certificate is already issued for a movie and when it is dubbed in another language, even then they create some problems and send it to the Revision Committee. Will this type of discrimination between one language and the other, one State and the other nut have an adverse effect on the unity and integrity of the country?

So, the Finance Minister should help our Film industry, keeping in mind its contribution towthes national income. I request you to make a sincere effort to realize and solve the problems of this industry. With these words. I conclude. Thank you.

SHRIMATI MAIMOONA SULTAN (Madhya Pradesh); Mr. Deputy Chairman, Sir, thank you for giving me the opportunity to participate in the discussion on the Finance Bill. Sir. 1 am aware that I am speaking at a moment when practically every aspect and impact of the Budget proposals have been discussed at length both in this House and in the other House. I shall, therefore, confine myself to one or two selective points. But before I proceed to do so. I shall refer to the criticism made by the Opposition parties that the taxation proposals are not based on the concepts of equity, justice and eradication of poverty which is not sustained by facts.

In fact, the major thrust of this budget taxation is against eradication of poverty, to raise the level of the standard of living of the people, to provide succour to the people belonging to weaker sections, the tribals and the women, to remove illiteracy and so on, and to provide relief in those areas where it is needed most. Of course, it is not a populist budget and, therefore, it does not have those programmes which may appear to glitter